©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസററ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	**2017 ഫെബ്രുവരി 21** 21st February 2017 **1192 കുംഭം 9** 9th Kumbham 1192 **1938 ഫാൽഗുനം 2** 2nd Phalguna 1938	നമ്പർ No. **8**

PART III
Forest Department

OFFICE OF THE CUSTODIAN (ECOLOGICALLY FRAGILE LANDS) AND PRINCIPAL CHIEF CONSERVATOR OF FORESTS (WORKING PLAN AND RESEARCH), THIRUVANANTHAPURAM

ERRATUM NOTIFICATION

No. EFL.6-518/2006. *23rd January 2017.*

It is hereby notified for the information of public that the errors crept in Column No. 8&9 under Sl. No. 90&91 in the Notification No. C4-21437/2000 dated 20-10-2000 and published in the Kerala Gazette No. 1 (Vol. 46) dated 2-1-2001 are corrected as shown in the schedule below.

SCHEDULE

Sl. No.	*District*	*Taluk*	*Forest Division*	*Range*	*Locality*	*Village*	*Survey No. with Sub-division*	*Extent in Hectares (Approx.)*	*Boundaries*			
									North	*East*	*South*	*West*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
90	Palakkad	Ottappalam	Palakkad	Ottappalam	Porothrajkkadu	Nellaya	149/2 pt, 149/4 A Pt.	0.4495	Vested Forest	Private Land	Private Land	Private Land

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
91	Palakkad	Ottappalam	Palakkad	Ottappalam	Porothrajkkadu	Nellaya	149/2 pt.	0.1820	Vested Forest	Private land	Vested Forest	Vested Forest

(Sd.)

Custodian (Ecologically Fragile Lands) &
Principal Chief Conservator of Forests (WP&R).

Explanatory Note

(This does not form part of the Notification but is intended to serve its general purpose.)

The land as per the schedule shown above was originally vested in Government under Section-3(l) of the Kerala Forest (Vesting and Management of Ecologically Fragile Lands) Ordinance 16/2001 and was notified vide notification No. C4- 21437/2000 dated 20-10-2000 and published in Kerala Gazette No.1 (Vol.46) dated 2-1-2001 as Serial Nos. 90&91. On field verification with approved Survey sketch it is found that Survey Nos. and extent were wrongly mentioned in the notification instead of actuals. Thus certain errors are seen in the original notification in respect of survey No. with sub division and extent. The particulars of the land notified as Ecologically Fragile Lands are described in the revised schedule as above. Hence this erratum notification is published with the intention to achieve the above objective.

DE-NOTIFICATION

[UNDER SECTION 3(2) OF THE KERALA FOREST (VESTING & MANAGEMENT OF ECOLOGICAL FRAGILE LAND) ACT, 2003]

No. EFL-9-554/2010. *24th January 2017.*

An extent of 0.290 Ha of land in Survey No. 258/1 of Keezhanthur Village of Devikulam Taluk in Idukki District was notified as Ecologically Fragile Land under section 3(1) of the Kerala Forest (Vesting and Management of Ecologically Fragile Lands) Act, 2003 as per Notification No. EFL12-35/2006 dated 31-8-2006 published in Kerala Gazette No. 39 dated 3-10-2006 as Serial No. 12 in the schedule.

On the scrutiny of the above said notification under Section 10A of Ecologically Fragile Land Act, 2003 by the Ecologically Fragile Land Claim Dispute Redressal Committee constituted under Section 10B of the above said Act, it was found that the area does not qualify the definition of Ecologically Fragile Land defined under Section 2b (1) of the Kerala Forest (Vesting and Management of Ecologically Fragile Land) Act, 2003. The recommendations of the Ecologically Fragile Lands Claim Dispute Redressal Committee was forwarded by the Custodian (Ecologically Fragile Lands) to the Government vide Letter No. EFL9-554/10 dated 17-2-2014. The Government have accepted the recommendations and ordered to remove the land from the said notification vide Letter No. 2717/E2/2014/F& WLD.

SCHEDULE

Sl. No.	*District*	*Taluk*	*Forest Division*	*Range*	*Locality*	*Village*	*Survey No. with Sub-division*	*Extent in Hectares (Approx.)*	*Boundaries*			
									North	*East*	*South*	*West*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
1	Idukki	Devikulam	Marayoor	Kanthaloor	Peradipallam	Keezhanthoor	258/1	0.29	Private Land	Government Land	Government Land	Government Land

(Sd.)

Custodian (Ecologically Fragile Lands) &
Additional Principal Chief Conservator of Forests
(Working Plan and Research).

DE-NOTIFICATION

[UNDER SECTION 3(1) OF THE KERALA FOREST (VESTING & MANAGEMENT OF ECOLOGICALLY FRAGILE LANDS) ACT, 2003]

No. EFL-13-31/2014. *31st January 2017.*

An extend of 1.502 Ha. of land comprised in Survey No. 221/3,8,9,10 of Kuthanur-II Village in Alathur Taluk in Palakkad District was notified as Ecologically Fragile Land under Section 3(1) of the Kerala Forest (Vesting and Management of Ecologically Fragile Lands) Act, 2003 as per Notification No. EFL-10-311/2013 dated 26-10-2013 and published in Kerala Gazette No. 48 dated 3-12-2013 under Serial No. 22.

As per Government Letter No. 9162/E2/2015/F&WLD dated 1-8-2015. It is ordered to de-notify 1.202 Ha. of land from the purview of Kerala Forest (Vesting and Management of Ecologically Fragile Lands) Act, 2003. Therefore it is hereby notified that the land in the schedule below is excluded from the Notification No. EFL-10-311/2013 dated 26-10-2013.

SCHEDULE

Sl. No.	*District*	*Forest Division*	*Range*	*Locality*	*Village*	*Sy. No. with Sub Division*	*Extent in Hectare*	*Boundaries*			
								East	*West*	*South*	*North*
1	Palakkad	Nemmara	Alathur	Chettiyankadu	Kuthanur II	221/8pt	1.202	Private Land	Vested Forest & Private Land (OA Restored area-OA947&948/75)	Forest (EFL) Vested Forest	Private Land (Restored land of OA.946/1957) Vested Forest

(Sd.)

Thiruvananthapuram. *Custodian of Ecologically Fragile Lands.*

Explanatory Note

(This does not form part of the Notification but intended to indicate its general purpose). An extent of 1.502 Ha. of land in Survey No. 221/3,8,9,10 of Kuthanur-II Village in Alathur Taluk in Palakkad District was notified as Ecologically Fragile Land under Section 3(1) of the Kerala Forest (Vesting and Management of Ecologically Fragile Lands) Act 2003 as per Notification No. EFL10-311/2013 dated 26-10-2013 and published in Kerala Gazette No. 48 dated 3-12-2013 under Sl. No. 22. Based on the application submitted by the ex-owner as per 10 (A) of the EFL Act, EFL CDR Committee inspected the land and recommended to retain and extent of 0.30 Ha. of the land in Southern part of the above area having continuity with Vested Forest as EFL and to exclude the remaining extent of the 1.202 Ha. from EFL Notification.

In the circumstances Principal Secretary to Government Forest and Wildlife (E) Department, as per Letter No. 9162/E2/2015/F&WLD dated 1-8-2015, ordered to retain an extent of 0.30 Ha. of land in Survey No. 221/3, 8, 9, 10 in Kuthanur-II Village, Alathur Taluk as EFL and to exempt an extent of 1.202 Ha. of land in Sy. No. 221/8pt from EFL Notification.

Now therefore it is hereby notified that an extent of 1.202 Ha. of land in Sy.No. 221/8pt of Kuthanur-II Village in Alathur Taluk, Palakkad District of Nemmara Forest Division notified as per No. EFL-10-311/2013 dated 26-10-2013 in Kerala Gazette No. 48 dated 3-12-2013 under Sl. No. 22 shall stand deleted. The balance extent of 0.30 Ha. of land comprised in Survey No. 221/3, 8, 9, 10 in Kuthanur-II Village stands as EFL.

പുനലൂർ ഡിവിഷൻ

ലേല പരസ്യം

നമ്പർ പിസി1-300/2017. 2017 ജനുവരി 23.

പുനലൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഡിവിഷനിൽ അഞ്ചൽ റെയിഞ്ചാഫീസറുടെ അധീനതയിൽ മീൻകുളം സെക്ഷന്റെ പരിധിയിലുള്ളതും ഏരൂർ വില്ലേജിൽ സർവ്വെ നമ്പർ 587/26-ൽപ്പെട്ട 20 സെന്റ് സ്ഥലത്തുനിൽക്കുന്ന ഭാഗികമായി പൊളിഞ്ഞ കെട്ടിടം 4-3-2017 ഉച്ചയ്ക്ക് 3 മണിക്ക് പുനലൂർ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസിൽവച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതിന് നിശ്ചയിച്ചിരിക്കുന്നു. ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ ലേലത്തിൽ നേരിട്ട് ഹാജരാകേണ്ടതും ലേലം തുടങ്ങുന്നതിന് ഒരു മണിക്കൂർ മുമ്പ് നിശ്ചിത നിരതദ്രവ്യമായ ` 5,000 (അയ്യായിരം രൂപ മാത്രം) ലേല സ്ഥലത്ത് അടച്ച് രസീത് വാങ്ങേണ്ടതുമാണ്. കൂടാതെ സീൽ ചെയ്ത ദർഘാസുകൾ നേരിട്ടോ തപാൽ മാർഗ്ഗമോ നിശ്ചിത നിരതദ്രവ്യമായ സംഖ്യ അടച്ചതിന്റെ ഡിമാന്റ് ഡ്രാഫ്റ്റ് (പുനലൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ആഫീസറുടെ പേരിൽ) സഹിതം 4-3-2017 ഉച്ചയ്ക്ക് 2 മണിവരെ പുനലൂർ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസർ മുമ്പാകെ സമർപ്പിക്കാവുന്നതാണ്. ദർഘാസ് അടങ്ങിയ കവറിന് പുറത്ത് "ഫോറസ്റ്റ് ഡിപ്പാർട്ട്മെന്റ് വക കെട്ടിടം ലേലം ചെയ്ത് വാങ്ങുന്നതിനുള്ള ദർഘാസ്" എന്ന് വ്യക്തമായി രേഖപ്പെടുത്തേണ്ടതാണ്. ദർഘാസുകൾ നൽകിയിട്ടുള്ളവർ ലേല സ്ഥലത്ത് കൃത്യസമയത്ത് ഹാജരാകേണ്ടതാണ്. ലേലം ചെയ്യാനുള്ള കെട്ടിടം ദർഘാസ്/ലേലത്തിനു മുമ്പായി കണ്ട് ബോദ്ധ്യപ്പെട്ടുകൊള്ളേണ്ടതാണ്. ഇതു സംബന്ധിച്ച് ദർഘാസ്/ലേലത്തിനുശേഷം ലഭിക്കുന്ന യാതൊരു പരാതികളും പരിഗണിക്കുന്നതല്ല.

പരസ്യലേലം അവസാനിച്ചാലുടൻ ദർഘാസുകൾ തുറക്കുന്നതും ലേലത്തിലോ ദർഘാസിലോ ഏതിലാണോ തുക കൂടുതൽ ആയതിന് ലേലം താൽക്കാലികമായി സ്ഥിരപ്പെടുത്തി കൊടുക്കുന്നതുമാണ്. ലേലം താൽക്കാലികമായി ഉറപ്പിച്ച ഉടൻ തന്നെ ലേല തുകയുടെ പകുതിയും സെയിൽസ് ടാക്സ്, അഡീഷണൽ സെയിൽസ് ടാക്സ് എന്നിവ അടച്ച് രസീതി വാങ്ങേണ്ടതും ബാക്കി തുക (നിരതദ്രവ്യം കഴിച്ച്) നികുതി ഉൾപ്പെടെ ലേലം സ്ഥിരപ്പെടുത്തി ഉത്തരവ് കിട്ടി പത്ത് ദിവസത്തിനകം അടച്ച് കെട്ടിടം സ്വന്തം ചെലവിലും ഉത്തരവാദിത്വത്തിലും പൊളിച്ച് നീക്കം ചെയ്യേണ്ടതുമാണ്. ഏതെങ്കിലും കാരണവശാൽ ലേലം/ദർഘാസ് സ്ഥിരപ്പെടുത്തി കിട്ടുന്നയാൾ ലേല നിബന്ധനകൾ ലംഘിക്കുകയാണെങ്കിൽ ടിയാൻ അടച്ച തുക സർക്കാരിന് മുതൽ കൂട്ടുന്നതും കെട്ടിടം പുനർ ലേലം ചെയ്യുന്നതുമായിരിക്കും. പുനർ ലേലത്തിൽ എന്തെങ്കിലും നഷ്ടം സംഭവിച്ചാൽ ആയത് മുൻ ലേലക്കാരനിൽ നിന്നും ഈടാക്കുന്നതും കൂടുതലായി കിട്ടുന്ന തുകയ്ക്ക് മുൻ ലേലക്കാരൻ അവകാശി ആയിരിക്കുന്നതുമല്ല.

മേൽ സൂചിപ്പിച്ച കെട്ടിടം പരിശോധിക്കണമെങ്കിൽ പ്രവൃത്തി ദിവസങ്ങളിൽ 11 മുതൽ 4 മണിവരെ അഞ്ചൽ റെയിഞ്ച് ഫോറസ്റ്റാഫീസറുടെ അനുമതിയോടുകൂടി പരിശോധിക്കാവുന്നതാണ്. യുക്തമെന്നു തോന്നുന്നപക്ഷം യാതൊരു മുൻ അറിയിപ്പോ കാരണമോ കാണിക്കാതെ ലേല തീയതി മാറ്റിവയ്ക്കുന്നതിനോ ലേലം/ദർഘാസ് അസ്ഥിരപ്പെടുത്തുന്നതിനോ ഉള്ള പൂർണ്ണ അധികാരം പുനലൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ആഫീസർക്ക് ഉണ്ടായിരിക്കുന്നതാണ്.

നിരതദ്രവ്യം—` 5,000.

ദർഘാസ് ഫോറത്തിന്റെ വില—` 400+വാറ്റ്.

ദർഘാസ് ഫോറം വിൽക്കുന്ന അവസാന തീയതിയും സമയവും—4-3-2017 ഉച്ചയ്ക്ക് 1 മണിവരെ.

ദർഘാസ് ഫോറം സ്വീകരിക്കുന്ന അവസാന തീയതിയും സമയവും—4-3-2017 ഉച്ചയ്ക്ക് 2 മണിവരെ.

ലേല തീയതിയും സമയവും—4-3-2017 ഉച്ചയ്ക്ക് 3 മണി.

പകരം തീയതി—11-3-2017 ഉച്ചയ്ക്ക് 3 മണി.

ലേല സ്ഥലം—പുനലൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ആഫീസ്.

കൂടുതൽ വിവരങ്ങൾക്ക് ഇതു സംബന്ധമായി പരസ്യപ്പെടുത്തിയിട്ടുള്ള ഗസറ്റ് വിജ്ഞാപനം നോക്കുകയോ ഈ ഓഫീസിൽ പ്രവൃത്തി സമയങ്ങളിൽ നേരിട്ട് അന്വേഷിച്ച് അറിയാവുന്നതുമാണ്. ലേല ദിവസം പൊതു അവധി ആയി വന്നാൽ ലേലം തൊട്ടടുത്ത ദിവസം അതേ സ്ഥലത്തും സമയത്തും നടത്തുന്നതായിരിക്കും.

ഐ. സിദ്ദീഖ് ഐ. എഫ്. എസ്.,
ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ.

പുനലൂർ. (കേരള ഗവർണ്ണർക്കുവേണ്ടി)

റാന്നി ഡിവിഷൻ

ദർഘാസ് പരസ്യം

നമ്പർ ഡി-4350/2016. 2017 ജനുവരി 27.

കേരള ഗവർണ്ണർക്കുവേണ്ടി താഴെ വിവരിക്കുന്ന ജോലികൾ കരാറെടുത്ത് ചെയ്തു തീർക്കുന്നതിനായി താൽപ്പര്യമുള്ള യോഗ്യരായ രജിസ്റ്റേർഡ് കോൺട്രാക്ടർമാരിൽ നിന്നും ജോലിയുടെ വിവരം ആലേഖനം ചെയ്തിട്ടുള്ള സീൽ ചെയ്ത ദർഘാസുകൾ ക്ഷണിച്ചുകൊള്ളുന്നു. ഓരോ ജോലിക്കും പ്രത്യേകം പ്രത്യേകം ദർഘാസുകൾ സമർപ്പിക്കേണ്ടതാണ്.

ക്രമ നമ്പർ	ജോലിയുടെ വിവരവും അടങ്കൽ തുകയും	നിരതദ്രവ്യം `
1	ഗൂഡ്രിക്കൽ റെയിഞ്ചിൽ മൂഴിയാറിൽ ആന്റി പോച്ചിംഗ് ക്യാമ്പ് ഷെഡ് നിർമ്മാണം—` 4.98 ലക്ഷം	12,500
2	റാന്നി റെയിഞ്ചിൽ കണമല ഡോർമിറ്ററിയിൽ സാനിട്ടറിയും വാട്ടർ സപ്ലൈയും ജോലികൾ—` 1.55 ലക്ഷം	3,900
3	റാന്നി റെയിഞ്ചിൽ റാന്നിയിൽ സ്റ്റാഫ് ക്വാർട്ടേഴ്സിന്റെ നവീകരണം—` 1.95 ലക്ഷം	4,900
4	റാന്നി റെയിഞ്ചിൽ രാജാമ്പാറ സ്റ്റാഫ് ക്വാർട്ടേഴ്സിന്റെ നവീകരണം—` 2.22 ലക്ഷം	5,600

ദർഘാസ് ഫോറത്തിന്റെ വില—ക്രമനമ്പർ 1-ന് ` 1,000 + 5% വാറ്റ്, മറ്റുള്ളവയ്ക്ക് ` 500 + 5% വാറ്റ്.

ദർഘാസ് സ്വീകരിക്കുന്ന അവസാന തീയതിയും സമയവും—28-2-2017 3 മണി.

കാലാവധി—ക്രമനമ്പർ 1-ന് കരാർ തീയതി മുതൽ മൂന്ന് മാസം, മറ്റുള്ളവയ്ക്ക് കരാർ തീയതി മുതൽ ഒരു മാസം.

ദർഘാസ് ഫോറങ്ങളും ജോലികളെ സംബന്ധിച്ച വിവരങ്ങളും ദർഘാസ് ഫോറത്തിന്റെ വിലയും വിൽപ്പന നികുതിയും അടച്ച് അപേക്ഷിക്കുന്നവർക്ക് ദർഘാസ് സ്വീകരിക്കുന്ന അവസാന തീയതിയായ 28-2-2017 പകൽ 1 മണിവരെ ഈ ഓഫീസിൽ നിന്നും ലഭിക്കുന്നതാണ്. പൂരിപ്പിച്ച ദർഘാസുകൾ അന്നേ ദിവസം പകൽ 3 മണിവരെ ഈ ഓഫീസിൽ സ്വീകരിക്കുന്നതാണ്. ദർഘാസ് ഫോറത്തിന്റെ വില മടക്കി കൊടുക്കുന്നതല്ല. ടി ദിവസം പൊതു അവധിയായി വരുന്നപക്ഷം അടുത്ത പ്രവൃത്തി ദിവസം ടി സ്ഥലത്തും സമയത്തുംവച്ച് ദർഘാസുകൾ സ്വീകരിക്കുന്നതും തുറക്കുന്നതുമായിരിക്കും.

ദർഘാസ് സ്വീകരിക്കുന്ന അവസാന തീയതിയായ 28-2-2017 പകൽ 3.30-ന് ഹാജരുള്ള കരാറുകാരുടെ സാന്നിദ്ധ്യത്തിൽ താഴെ ഒപ്പിട്ടിട്ടുള്ള ആളോ അദ്ദേഹം അധികാരപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ ടെണ്ടറുകൾ തുറക്കുന്നതായിരിക്കും. ദർഘാസുകൾ കൈമാറ്റം ചെയ്യാൻ പാടുള്ളതല്ല. റാന്നി ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറുടെ പേരിൽ പണയപ്പെടുത്തിയതും ദേശീയ/ഷെഡ്യൂൾഡ് ബാങ്കിൽനിന്നു ലഭിക്കുന്നതുമായ നിശ്ചിത തുകയ്ക്കുള്ള ഡിമാന്റ് ഡ്രാഫ്റ്റ് നിരതദ്രവ്യമായി ദർഘാസിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. അപൂർണ്ണമായ ദർഘാസുകൾ നിരസിക്കുന്നതായിരിക്കും. ഏതെങ്കിലും ദർഘാസുകൾ കാരണം ബോദ്ധ്യപ്പെടുത്താതെ നിരസിക്കുന്നതിനുള്ള അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന ആളിൽ നിക്ഷിപ്തമായിരിക്കും. വനം വകുപ്പിലും പൊതുമരാമത്ത് വകുപ്പിലും നിലവിലുള്ളതും കാലാകാലങ്ങളിൽ പുറപ്പെടുവിക്കുന്നതുമായ കരാർ വ്യവസ്ഥകൾ ഈ ജോലികൾക്കും ബാധകമായിരിക്കും. കരാറുകാരൻ നിർദ്ദിഷ്ട മാതൃകയിൽ ` 200-ന്റെ മുദ്രപ്പത്രത്തിൽ പ്രാഥമിക ഉടമ്പടി ദർഘാസിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. പ്രാഥമിക ഉടമ്പടി ഇല്ലാത്ത ദർഘാസുകൾ നിരസിക്കുന്നതാണ്. ഏതെങ്കിലും കാരണവശാൽ ടി ജോലികളുടെ/ഏതെങ്കിലും ജോലിയുടെ ദർഘാസ് നടക്കാതെയിരുന്നാൽ ടി ജോലികളുടെ/ജോലിയുടെ ദർഘാസ് വീണ്ടും 3-3-2017 അല്ലെങ്കിൽ 6-3-2017-ൽ മുൻ നിശ്ചയിച്ചതു പോലെ നടത്തുന്നതും ഹാജരുള്ള കരാറുകാരുടെ സാന്നിദ്ധ്യത്തിൽ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറോ അദ്ദേഹം അധികാരപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ തുറക്കുന്നതുമായിരിക്കും.

No. D-4350/2016. *27th January 2017.*

Separate sealed competitive tenders superscribing the name of works are invited by the undersigned, for and on behalf of the Governor of Kerala from Registered eligible contractors for the following works.

Sl. No.	*Name of Work with Approximate PAC*	*EMD* `
1	Construction of anti-poaching camp shed at Moozhiyar in Goodrical Range during 2016-17—` 4.98 lakh	12,500
2	Providing sanitary and water supply arrangement of Dormitory at Kanamala in Ranni Range during 2016-17—` 1.55 lakh	3,900
3	Renovation of staff quarters at Ranni in Ranni Range during 2016-17 —` 1.95 lakh	4,900
4	Renovation of staff quarters at Rajampara in Ranni Range during 2016-17 — ` 2.22 lakh	5,600

Cost of tender form— ` 1,000 + VAT for Sl. No. 1 and ` 500 + VAT for others.

Last date and time of receipt of tender—28-2-2017, 3 p. m.

Period of work—Three months from the date of agreement for Sl. No. 1 and one month from the date of agreement for others.

Tender forms and other conditions can be obtained from the Office of the undersigned on application in writing and on payment of the cost of tender form and taxes in cash (not refundable) up to 1 p. m. on 28-2-2017. The filled up tenders will be received in this office up to 3 p. m. on 28-2-2017 and opened by the undersigned or an officer authorised by him on the same day at 3.30 p. m. at the Office of the Divisional Forest Officer, Ranni in the presence of the contractors attending on the date. If the due date happens to be a holiday, the next working day will be the due date.

The tender forms are not transferable. The Earnest Money Deposit noted against the work should be paid along with the tenders by Demand Draft (Cheque will not be acceptable) pledged in favour of the undersigned payable at any Nationalized Bank/Scheduled Bank. Incomplete tenders and tenders without EMD are liable to be rejected. The undersigned reserves the right to reject any tender without assigning any reasons thereof. All other conditions prevailing in the Kerala P. W. D. and Forest Department are applicable to this tender also. The tenders not containing the prescribed preliminary agreement in Stamp Paper worth ` 200 will be summarily rejected. If there is no response to any of the works included in this notification, the same will be again tendered on 3-3-2017 or 6-3-2017 as per the same conditions mentioned above, at the same time and venue.

Divisional Forest Office, Ranni Division, Ranni.

G. M. KOCHUKANJIRAM IFS, *Divisional Forest Officer.*

WILDLIFE DIVISION, MUNNAR

e-TENDER NOTICE

No. E-1686/2016. *30th January 2017.*

The Wildlife Warden, Wildlife Division, Munnar for and on behalf of the Governor of Kerala invites online tenders from registered contractor having a valid and active registration with Kerala PWD for the following work. Tender documents and tender schedules may be downloaded free of cost from the e-GP website www.etenders.kerala.gov.in. All bid/tender documents are to be submitted online only and in the designation online cover(s)/envelope(s) on the www.etenders.kerala.gov.in website. Bids shall be accepted only through online mode www.etenders.kerala.gov.in website and tenders submitted manually/through post will not be entertained. Late online bids will not be accepted.

e-Tender Number—27/2016-17.

Name of Work—Renovation of camp shed at Poovar in Eravikulam National Park 2016-17.

Estimate Amount— ` 8,08,000.

EMD — ` 20,200.

Cost of tender form— ` 1,700+VAT.

Tender documents can be downloaded from the website www.etenders.kerala.gov.in

Date and time from which the tender will be available in website—21-2-2017, 10 a. m.

Last date and time of submission of tender—3-3-2017, 4 p. m.

Date and time of opening of tender—6-3-2017, 4 p. m.

Period of completion—One month from the date of execution of agreement.

Classification of bidder—A, B & C Class.

1. Bidders shall remit the tender documents fee and the Earnest Money Deposit using online payment option of e-procurement system only and submitted through the internet online banking of State Bank of Travancore through NEFT for other banks. Bidders opting for NEFT facility of online payment are advised to exercise this option at least 48 hours before the closing date of bid to ensure that payment towards tender document fees and EMD are credited and a confirmation is reflected in the e-procurement system. The online NEFT remittance form provided by e-procurement system for making a NEFT transaction is not a payment confirmation. Kerala Forest Department/NIC/SBT shall not be responsible for any kind of delay in payment status confirmation.

2. Bidders are requested to submit scanned copy of the following documents Registration Certificate duly attested by the Superintending Engineer/ Executive Engineer, PWD, Kerala, EMD exemption certificate (if any), preliminary agreement executed in Kerala Stamp Paper worth ` 200, duly filled in proforma for availing e-payment by online. Subsequently the hard copy of attested copy of Registration Certificate, EMD exemption certificate (if any), preliminary agreement in original would be submitted offline in a sealed cover superscribing the name of work and tender number to the office of the Wildlife Warden, Wildlife Division, Munnar through speed post/ registered post as prescribed in the time schedule, failing which such tenders will be rejected.

3. The bidding authority deserves the right to modify/cancel, any/all bids without assigning any reason. The Forest Department will not be responsible for any error like missing of scheduled data while downloading by the bidder and no receipt of documents.

4. Any further clarifications on the tender can be obtained from NIC/the e-tender helpdesk number available in the www.etenders.kerala.gov.in website and from this office (04865-231587) during the office hours. The details regarding e-payment (Bidders and account number where he/she is having core banking facility and e-mail ID) should be submitted along with the tender. Tenders without these details will not be accepted.

5. The Forest Department will not be responsible for any inconveniences or loss to the Bidder while uploading/downloading the bid.

6. The tender/bids shall be opened online at the office of the Wildlife Warden, Wildlife Division, Munnar in the presence of bidders/their representatives who wish to attend at the above address. If the tender opening date happens to be on a holiday or non working day due to any other valid reason, the tender opening process will do on the next working day at same time and place.

7. All other existing conditions related to e-tendering of Kerala PWD will be applicable in this tender also.

G. Prasad,
Wildlife Warden, Munnar,
Member Secretary and Chief Executive Officer, Anamudi Forest Development Agency.

Office of the Wildlife Warden, Wildlife Division, Munnar.

സാൻഡൽ ഡിവിഷൻ മറയൂർ

പുനർ ദർഘാസ് പരസ്യം

നമ്പർ എ-2161/2015. 2017 ഫെബ്രുവരി 8.

കേരള ഗവർണ്ണർക്കുവേണ്ടി താഴെ വിവരിക്കുന്ന ജോലികൾ കരാറെടുത്ത് ചെയ്തു തീർക്കുന്നതിനായി താല്പര്യമുള്ള യോഗ്യരായ രജിസ്റ്റേർഡ് കോൺട്രാക്ടർ മാരിൽ നിന്നും സീൽ ചെയ്ത ദർഘാസുകൾ ക്ഷണിച്ചു കൊള്ളുന്നു.

ക്രമ നമ്പർ	ടെണ്ടർ നമ്പരും ജോലിയുടെ വിവരവും അടങ്കൽ തുകയും	നിരതദ്രവ്യം `
(1)	(2)	(3)
1	20/2016-17—കാന്തല്ലൂർ റെയിഞ്ചിൽ അഞ്ചുവീട് മുതൽ പുതുവെട്ടുവരെയുള്ള സൗരോർജ്ജ വേലിയുടെ നിർമ്മാണം— ` 4 ലക്ഷം	10,000
2	21/2016-17—കാന്തല്ലൂർ റെയിഞ്ചിൽ പുതുവെട്ടു മുതൽ തൂവാനം വരെയുള്ള സൗരോർജ്ജ വേലിയുടെ നിർമ്മാണം— ` 2.50 ലക്ഷം	6,250

(1)	(2)	(3)
3	22/2016-17—മറയൂർ റെയിഞ്ചിൽ കരിമുട്ടി മുതൽ ഇന്ദിരാ നഗർ വരെയുള്ള സൗരോർജ്ജ വേലിയുടെ അറ്റകുറ്റപ്പണികൾ— ` 1.91 ലക്ഷം	5,000
4	23/2016-17—മറയൂർ റെയിഞ്ചിൽ കരിമുട്ടി മുതൽ പുറവയൽ വരെയുള്ള സൗരോർജ്ജ വേലിയുടെ അറ്റകുറ്റപ്പണികൾ— ` 0.45 ലക്ഷം	1,200

ദർഘാസ് ഫോറത്തിന്റെ വില—ക്രമനമ്പർ 1-ന് ` 800+ 5% വാറ്റ്, ക്രമനമ്പർ 2-നും 3-നും ` 500+ 5% വാറ്റ്, ക്രമനമ്പർ 4-ന് ` 300+ 5% വാറ്റ്.

പണി പൂർത്തീകരണത്തിനുള്ള കാലാവധി—2 മാസം.

ദർഘാസ് സ്വീകരിക്കുന്ന അവസാന തിയതിയും സമയവും—1-3-2017 വൈകുന്നേരം 3 മണി.

ദർഘാസ് ഫോറങ്ങളും ജോലികളെ സംബന്ധിച്ച വിവരങ്ങളും ദർഘാസ് ഫോറത്തിന്റെ വിലയും വില്പന നികുതിയും കൂടി പണമായോ മണി ഓർഡർ ആയോ അടയ്ക്കുന്നവർക്ക് 28-2-2017, 1 മണിവരെ ഈ ഓഫീസിൽ നിന്നും ലഭിക്കുന്നതാണ്. വെബ്സൈറ്റിൽ നിന്നും ഡൗൺലോഡ് ചെയ്തെടുക്കുന്ന ടെണ്ടർ ഫോറത്തിനോടൊപ്പം ആയതിന്റെ വിലയും നികുതിയും ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ, സാൻഡൽ ഡിവിഷൻ,മറയൂർ-ന്റെ പേരിൽ എടുത്തതും മറയൂരിൽ മാറാവുന്നതുമായ ഡിമാന്റ് ഡ്രാഫ്റ്റ് ടെണ്ടറിനൊപ്പം ഉള്ളടക്കം ചെയ്യേണ്ടതാണ്. പൂരിപ്പിച്ച ദർഘാസുകൾ 1-3-2017, 3 മണിവരെ ഈ ഓഫീസിൽ സ്വീകരിക്കുന്നതാണ്. പൂരിപ്പിച്ച ദർഘാസുകൾ തപാലിലോ അംഗീകൃത കൊറിയർ മുഖേനയോ അയയ്ക്കേണ്ടതാണ്. ദർഘാസ് ഫോറത്തിന്റെ വില മടക്കി കൊടുക്കുന്നതല്ല.

ദർഘാസ് സ്വീകരിക്കുന്ന അവസാന തീയതിയായ 1-3-2017, 3.30-ന് ഹാജരുള്ള കരാറുകാരുടെ സാന്നിദ്ധ്യത്തിൽ താഴെ ഒപ്പിട്ടിട്ടുള്ള അധികാരിയോ ടിയാൻ അധികാരപ്പെടുത്തുന്ന ഉദ്യോഗസ്ഥനോ ദർഘാസുകൾ തുറക്കുന്നതായിരിക്കും. ദർഘാസ് ഫോറത്തിനൊപ്പം നിരതദ്രവ്യത്തിനുള്ള ഡിമാൻഡ് ഡ്രാഫ്റ്റ്/ഫിക്സഡ് ഡെപ്പോസിറ്റ് രസീത് (മറയൂരിലുള്ള ഏതെങ്കിലും ദേശസാൽകൃത ബാങ്കിൽ മാറാവുന്ന വിധത്തിലുള്ളതും താഴെ ഒപ്പിട്ടിരിക്കുന്ന അധികാരിയുടെ പേരിലുള്ളതും) ഉണ്ടായിരിക്കേണ്ടതാണ്. ദർഘാസിനൊടൊപ്പം ` 200-ന്റെ മുദ്രപ്പത്രത്തിലുള്ള പ്രിലിമിനറി എഗ്രിമെന്റ് ഉള്ളടക്കം ചെയ്യേണ്ടതാണ്. അപൂർണ്ണമായ ദർഘാസുകൾ യാതൊരു അറിയിപ്പും കൂടാതെ നിരസിക്കുന്നതായിരിക്കും. ദർഘാസുകൾ കാരണം ബോദ്ധ്യപ്പെടുത്താതെ നിരസിക്കുന്നതിനുള്ള പൂർണ്ണ അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന അധികാരിയിൽ നിക്ഷിപ്തമായിരിക്കും. കേരള പൊതുമരാമത്തു വകുപ്പിൽ നിന്നും കാലാകാലങ്ങളിൽ പുറപ്പെടുവിക്കുന്ന കരാർ വ്യവസ്ഥകൾ ഈ മരാമത്ത് ജോലികൾക്കും ബാധകമായിരിക്കും. ദർഘാസ് തുറക്കുന്ന ദിവസം ഏതെങ്കിലും കാരണവശാൽ പൊതു അവധിയായി വന്നാൽ തൊട്ടടുത്ത പ്രവൃത്തി ദിവസം നിശ്ചിത സമയത്ത് ദർഘാസ് തുറക്കുന്നതായിരിക്കും. ഏതെങ്കിലും കാരണവശാൽ 1-3-2017-ാം തീയതിയിൽ ദർഘാസ് നടക്കാതിരുന്നാൽ മേൽ മരാമത്ത് ജോലികളുടെ ദർഘാസ് 8-3-2017-നോ 15-3-2017-നോ വൈകിട്ട് 3.30-ന് നടത്തുന്നതായിരിക്കും.

No. A-2161/2015. *8th February 2017.*

Sealed competitive tenders superscribing the name of work are invited by the undersigned for and on behalf of the Governor of Kerala from registered eligible contractors for the following works.

Sl. No.	*Tender No. and Name of Work with PAC*	*EMD* `
1	20/2016-17—Installation of Solar power fencing at Anchuveedu to Puthuvettu in Kanthalloor Range during 2016-17— ` 4 Lakhs	10,000
2	21/2016-17—Installation of Solar power fencing at Puthuvettu to Thoovanam in Kanthalloor Range during 2016-17— ` 2.50 Lakhs	6,250
3	22/2016-17—Repair and reinstallation of Solar power fencing at Karimutty to Indiranagar in Marayoor Range during 2016-17— ` 1.91 Lakhs	5,000
4	23/2016-17—Repair and reinstallation of Solar power fencing at Karimutty to Puravayal in Marayoor Range during 2016-17— ` 0.45 Lakhs	1,200

Cost of tender form— ` 800 + 5% VAT for Sl. No. 1, ` 500 + 5% VAT for Sl. Nos. 2, 3 and ` 300 + 5% VAT for Sl. No. 4.

Period for completion—2 months.

Last date and time for receipt of tender form—1-3-2017 at 3 p. m.

Tender forms and other conditions can be obtained up to 1 p. m. on 28-2-2017 from the office of the undersigned on payment of the value of tender forms as noted above. In case of downloaded tender forms, the cost and 5% VAT of tender form shall be remitted in the form of Demand Draft drawn in favour of Divisional Forest Officer, Marayoor, payable at Marayoor along with the filled up tender forms. The filled up and sealed tenders will be accepted at the office of the undersigned up to 3 p. m. on 1-3-2017 by post or any approved courier service. The tenders will be opened by the undersigned or an officer authorised by him, on the same day at 3.30 p. m. in the presence of tenderers or their authorised representatives. If the due date happens to be a holiday, the next working day will be the due date.

The tender forms are not transferable. The Earnest Money Deposit (EMD) noted against the work should be paid along with the tenders by DD/FDR (Cheque will not be acceptable) pledged in favour of the undersigned payable at any Nationalised Bank at Marayoor. Preliminary Agreement in Stamp Paper worth ` 200 should be enclosed with the tender. Incomplete tenders or tenders without EMD are liable to be rejected without any notice. The undersigned reserves all the right to reject any tender without assigning any reasons thereof. All other conditions prevailing in the Kerala P. W. D. are applicable to this tender also. If tender does not take place on 1-3-2017 due to any reason it will be conducted on 8-3-2017 or 15-3-2017 at 3.30 p. m.

Divisional Forest Office,
Sandal Division, (Sd.)
Marayoor. *Divisional Forest Officer.*

നെന്മാറ ഡിവിഷൻ

ഇ-ദർഘാസ് പരസ്യം

നമ്പർ ഡി-9240/2016. 2017 ജനുവരി 17.

കേരള ഗവർണ്ണർക്കുവേണ്ടി നെന്മാറ ഡിവിഷനിൽ താഴെ ചേർത്തിരിക്കുന്ന പ്രവൃത്തികൾക്ക് പരിചയസമ്പന്നരായ നിശ്ചിത യോഗ്യതയുള്ള അംഗീകൃത കരാറുകാരിൽനിന്നും നെന്മാറ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ ഓൺലൈൻ ദർഘാസ് ക്ഷണിക്കുന്നു. ദർഘാസ് പ്രമാണങ്ങളും ദർഘാസ് ഷെഡ്യൂളുകളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ദർഘാസിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം, ദർഘാസ് പ്രമാണ വില എന്നിവ സ്റ്റേറ്റ് ബാങ്ക് ഓഫ് ട്രാവൻകൂറിന്റെ ഇന്റർനെറ്റ് ഓൺലൈൻ ബാങ്കിംഗ് വഴിയോ മറ്റ് ബാങ്കുകളിൽ NEFT വഴിയോ ഓൺലൈനിൽ ടെണ്ടറിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്.

എല്ലാ ടെണ്ടർ പ്രമാണങ്ങളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ കാണിച്ചിരിക്കുന്ന ഓൺലൈൻ കവറുകളിൽ ഓൺലൈനായി മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളൂ. ഓൺലൈനിലൂടെ സമർപ്പിക്കുന്ന ദർഘാസുകളുടെ ഒറിജിനൽ രേഖകൾ (കവർ) ടെണ്ടർ തുറക്കുന്ന തീയതിക്കു മുമ്പായി ഓഫീസിൽ ലഭിക്കത്തക്കവിധം രജിസ്റ്റേർഡ്/സ്പീഡ് പോസ്റ്റ് തപാലിൽ അയച്ചുതരേണ്ടതാണ്. ഇവ നേരിട്ട് സ്വീകരിക്കുന്നതല്ല. ഇ-ടെണ്ടർ സംബന്ധിക്കുന്ന നിലവിലുള്ള എല്ലാ വ്യവസ്ഥകളും ഈ ദർഘാസിനും ബാധകമയിരിക്കും.

ദർഘാസ് ഫോറത്തിന്റെ വില, പ്രവൃത്തിയുടെ ഉദ്ദേശിക്കുന്ന അടങ്കൽ തുക എന്നിവ താഴെ പറയും പ്രകാരമാണ്. ടി വിവരങ്ങൾ ഏകദേശം മാത്രമാണ്. യഥാർത്ഥ തുകയും വിവരങ്ങളും ഓൺലൈനിൽ ലഭ്യമായിരിക്കും.

ക്രമ നമ്പർ	പ്രവൃത്തിയുടെ പേരും ഉദ്ദേശ അടങ്കൽ തുകയും (ലക്ഷത്തിൽ)	നിരതദ്രവ്യം `
1	കൊല്ലങ്കോട് റെയിഞ്ച് തേക്കടി ഫോറസ്റ്റ് സ്റ്റേഷൻ നിർമ്മാണം 2016-17 — ` 35.50	50,000
2	കൊല്ലങ്കോട് റെയിഞ്ച് തേക്കടി ഫോറസ്റ്റ് സ്റ്റേഷനിലെ ഡോർമെറ്ററി നിർമ്മാണം 2016-17— ` 45.25	50,000
3	കൊല്ലങ്കോട് റെയിഞ്ച് തേക്കടി ഫോറസ്റ്റ് സ്റ്റേഷനിലെ തൊണ്ടി ഷെഡ് നിർമ്മാണം 2016-17— ` 9.25	23,125
4	കൊല്ലങ്കോട് റെയിഞ്ച് തേക്കടി ഫോറസ്റ്റ് സ്റ്റേഷൻ ടൈപ്പ് -2 ബിൽഡിംഗിലെ അവശേഷിക്കുന്ന നിർമ്മാണ പ്രവർത്തി 2016-17— ` 5.00	12,500
5	കൊല്ലങ്കോട് റെയിഞ്ച് കൊല്ലങ്കോട് സെക്ഷനിലെ ഈച്ചരൻപാറ മുതൽ മേച്ചിറ വരെയുള്ള സൗരോർജ്ജവേലി നിർമ്മാണം 2016-17— ` 4.91	12,275
6	നെല്ലിയാമ്പതി റെയിഞ്ചിലെ കേശവൻപാറ ആന്റി പോച്ചിംഗ് ക്യാമ്പ് ഷെഡ് നിർമ്മാണം 2016-17 — ` 4.95	12,375
7	നെല്ലിയാമ്പതി റെയിഞ്ചിലെ തിരുവഴിയാട് സെക്ഷൻ ക്വാർട്ടേഴ്സിന്റെ ചുറ്റുമതിൽ നിർമ്മാണം 2016-17 — ` 3.00	7,500

ദർഘാസ് ഫോറത്തിന്റെ വില—ക്രമനമ്പർ 1-നും 2-നും ` 2,625, ക്രമനമ്പർ 3-ന് ` 1,943, ക്രമനമ്പർ 4-ന് ` 1,050, ക്രമനമ്പർ 5-ന് ` 1,031, ക്രമനമ്പർ 6-ന് ` 1,040, ക്രമനമ്പർ 7-ന് ` 600.

ദർഘാസ് പ്രമാണങ്ങൾ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽനിന്നും ഡൗൺലോഡ് ചെയ്യാവുന്നതാണ്.

ദർഘാസ് പ്രമാണം വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതിയും സമയവും—22-2-2017 വൈകുന്നേരം 5 മണി.

ദർഘാസ് വെബ്സൈറ്റിൽ സമർപ്പിക്കാവുന്ന അവസാന തീയതിയും സമയവും—28-2-2017 വൈകുന്നേരം 5 മണി.

ദർഘാസ് തുറക്കുന്ന തീയതിയും സമയവും—4-3-2017 രാവിലെ 11 മണി.

കരാറുകാരുടെ ക്ലാസ്സ്—എ, ബി, സി ക്ലാസ്സ് (ഡി ക്ലാസ്സ് — ക്രമനമ്പർ 1, 2 ഒഴികെ).

ജോലി പൂർത്തിയാക്കാനുള്ള കാലാവധി—31-3-2017.

ഓൺലൈൻ ടെണ്ടറിനോടൊപ്പം ` 200 വിലയുള്ള കേരള മുദ്രപേപ്പറിൽ തയ്യാറാക്കി ഒപ്പിട്ട പ്രാഥമിക ഉടമ്പടി, സ്കാൻ ചെയ്ത മറ്റു രേഖകളുടെ പകർപ്പ്, PWD സൂപ്രണ്ടിംഗ് എഞ്ചിനീയർ/എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ സാക്ഷ്യപ്പെടുത്തിയ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ഇ-പേയ്മെന്റ് ഫോം, ബിഡ് ഡോക്യുമെന്റ്, BoQ, EMD ഒഴിവാക്കുന്നതിനുള്ള സർട്ടിഫിക്കറ്റ് (ഉണ്ടെങ്കിൽ) മുതലായവ ഓൺലൈൻ ആയി സമർപ്പിക്കേണ്ടതാണ്. ഇപ്രകാരം സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ ടെണ്ടർ തുറക്കുന്നതിനുമുമ്പ് സമർപ്പിക്കാത്തതുമായ ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ഇ-ടെണ്ടറുമായി ബന്ധപ്പെട്ട മറ്റു വിവരങ്ങൾ NIC/KITM-ൽ നിന്നോ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന contact us-ൽ നിന്നോ ഈ ഓഫീസിൽ നിന്നോ ഓഫീസ് സമയങ്ങളിൽ അറിയാവുന്നതാണ്. ഇ-പെയ്മെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (കരാറുകാരൻ ഇടപാടു നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദവിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും) ദർഘാസിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഇവ ഉൾപ്പെടുത്താത്ത ദർഘാസുകൾ നിരസിക്കുന്നതാണ്. ടെക്നിക്കൽ ബിഡും ഫിനാൻഷ്യൽ ബിഡും അതിനായി പറഞ്ഞിരിക്കുന്ന അതാത് കവറുകളിൽ മാത്രം സമർപ്പിക്കേണ്ടതാണ്. കരാറുകാർ വിവരങ്ങൾ അപ്ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും ഡിപ്പാർട്ട്മെന്റ് ഉത്തരവാദി ആയിരിക്കുന്നതല്ല. ടെണ്ടർ തുറക്കുന്ന തീയതി ഒരു പൊതു അവധിയായി പ്രഖ്യാപിക്കുകയോ സാങ്കേതികമായ മറ്റേതെങ്കിലും കാരണങ്ങളാലോ ടെണ്ടർ തുറക്കാതെ വന്നാൽ തൊട്ടടുത്ത പ്രവൃത്തി ദിവസം ടെണ്ടർ തുറക്കുന്നതായിരിക്കും.

ദർഘാസ് സമർപ്പിച്ചിട്ടുള്ള കരാറുകാരുടെയോ അവരുടെ പ്രതിനിധികളുടെയോ സാന്നിദ്ധ്യത്തിൽ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ ദർഘാസ് തുറക്കുന്നതാണ്. കരാറുകാരോ അവരുടെ പ്രതിനിധികളോ സന്നിഹിതരല്ലെങ്കിലും ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ ദർഘാസുകൾ തുറക്കുന്നതാണ്.

ദർഘാസ് സംബന്ധമായി PWD-യിലും വനം വകുപ്പിലും നിലവിലുള്ള എല്ലാ നിബന്ധനകളും ഈ ദർഘാസിനും ബാധകമായിരിക്കും.

No. D-9240/2016. *17th January 2017.*

The Divisional Forest Officer, Nemmara Division for and on behalf of Governor of Kerala invites online tenders from registered bidders having a valid and active registration with PWD for the following works. Tender documents and tender schedules may be downloaded free of cost from the e-GP website www.etenders.kerala.gov.in. All bid/tender documents are to be submitted online only in the designation online cover (s)/envelope(s) on the www.etenders.kerala.gov.in website. Bids shall be accepted only through online mode www.etenders.kerala.gov.in website and tenders submitted manually/through post will not be accepted.

Sl. No.	*Name of Work with Estimate Amount (in Lakhs)*	*EMD* `
1	Construction of Model Forest Station at Thekkady in Kollengode Range during 2016-17—` 35.50	50,000
2	Construction of Dormitory at Thekkady Forest Station in Kollengode Range during 2016-17—` 45.25	50,000
3	Construction of Thondy Shed at Thekkady Forest Station in Kollengode Range during 2016-17—` 9.25	23,125
4	Construction of balance work of Type-II building at Thekkady in Kollengode Range during 2016-17—` 5.00	12,500
5	Construction of Solar Power fencing from Echaranpara to Mechira in Kollengode Section of Kollengode Range during 2016-17—` 4.91	12,275
6	Construction of anti poching camp shed at Kesavanpara in Nelliyampathy Range during 2016-17—` 4.95	12,375
7	Construction of compound wall around Thiruvazhiyadu Section Quarters in Nelliyampathy Range during 2016-17—` 3.00	7,500

Cost of tender forms— ` 2,625 for Sl. Nos. 1, 2, ` 1,943 for Sl. No. 3, ` 1,050 for Sl. No. 4, ` 1,031 for Sl. No. 5, ` 1,040 for Sl. No. 6 and ` 600 for Sl. No. 7

Sale of tender documents can be downloaded from the website www.etenders.kerala.gov.in.

Date from which the tender will be available in website—22-2-2017, 5 p. m.

Last date and time of submission of tender—28-2-2017, 5 p. m.

Date and time of opening of tender—4-3-2017, 11 a. m.

Classification of bidder— A, B, C Class (D-class except Sl. Nos. 1, 2).

Period of completion of work— 31-3-2017.

Bidders shall remit the tender documents fee and Earnest Money Deposit using online payment option of e-procurement system only and submitted through the internet online banking of State Bank of Travancore or through NEFT for other Banks. The online NEFT remittance from provided by e-procurement system for making a NEFT transaction is not a payment confirmation. Kerala Forest Department/NIC/SBT shall not be responsible for any kind of delay in payment status confirmation.

1. Bidders are requested to submit scanned copy of the following documents Registration Certificate duly attested by the PWD, Kerala, EMD exemption certificate (if any), Preliminary agreement executed in Kerala Stamp Paper worth ` 200, duly filled up to proforma for availing e-payment by online. Subsequently the hard copy attested, copy of Registration Certificate, bid document, EMD exemption certificate (if any), preliminary agreement in original would be submitted offline in a sealed cover subscribing the name of work and tender number to the office of the Divisional Forest Officer, Nemmara Division through speed post/ registered post as prescribed in the time schedule, failing which such tenders will be rejected.
2. The bidding authority reserves the right to modify/ cancelled any/all bids without assigning any reason. The Forest Department will not be responsible for any error like missing of scheduled data, while downloading by the bidder and non receipt of documents.
3. Any further clarification of this tender can be obtained from NIC/KITM the e-tender help desk number available in the www.etenders.kerala.gov.in website and from this office (04923 243179) during the office hours. The details regarding e-payment (bidder's bank account number where he/she is having core banking facility and email ID) should be submitted along with the tender. Tenders without these details will not be accepted. Technical bid and financial bid shall be submitted in their respective designated online covers.
4. The Forest Department will not be responsible for any inconvenience or loss to the bidder while uploading/downloading the bid.
5. The tender/bids shall be opened online at the Office of the Divisional Forest Officer, Nemmara in the presence of bidders/their representatives who wish to attend the above address. If the tender opening date happens to be on a holiday or non working day due to any other valid reasons, the tender opening process will be done on the next working day.
6. All other existing conditions related to e-tendering of Kerala PWD/Forest will be applicable in this tender also.

Office of the Divisional Forest Officer, Nemmara Division, Nemmara.

C. SASIKUMAR,
Divisional Forest Officer.

നിലമ്പൂർ നോർത്ത് ഡിവിഷൻ

ഇ-ദർഘാസ് പരസ്യം

നമ്പർ ഡി-230/2017. 2017 ജനുവരി 31.

കേരള ഗവർണ്ണർക്കുവേണ്ടി നിലമ്പൂർ നോർത്ത് ഡിവിഷനിലെ നിലമ്പൂർ, വഴിക്കടവ് റെയിഞ്ചുകളിലെ താഴെ ചേർത്തിരിക്കുന്ന പ്രവൃത്തികൾക്ക് പരിചയ സമ്പന്നരായ അംഗീകൃത കരാറുകാരിൽനിന്നും നിലമ്പൂർ നോർത്ത് ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ ഓൺലൈൻ ദർഘാസ് ക്ഷണിക്കുന്നു. ദർഘാസ് പ്രമാണങ്ങളും ദർഘാസ് ഷെഡ്യൂളുകളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ദർഘാസിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം, ദർഘാസ് പ്രമാണവില എന്നിവ സ്റ്റേറ്റ് ബാങ്ക് ഓഫ് ട്രാവൻകൂറിന്റെ ഇന്റർനെറ്റ് ഓൺലൈൻ ബാങ്കിംഗ് വഴിയോ മറ്റ് ബാങ്കുകളിൽ NEFT വഴിയോ ഓൺലൈനിൽ ടെണ്ടറിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്.

എല്ലാ ടെണ്ടർ പ്രമാണങ്ങളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ കാണിച്ചിരിക്കുന്ന ഓൺലൈൻ കവറുകളിൽ ഓൺലൈനായിമാത്രം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളൂ. ഓൺലൈനിലൂടെ സമർപ്പിക്കുന്ന ദർഘാസുകളുടെ ഒറിജിനൽ രേഖകൾ (കവർ) ടെണ്ടർ തുറക്കുന്ന തീയതിക്കു മുമ്പായി രജിസ്റ്റേർഡ്/സ്പീഡ് പോസ്റ്റ് തപാലിൽ ഓഫീസിലേക്ക് അയച്ചുതരേണ്ടതാണ്. ഇവ നേരിട്ട് സ്വീകരിക്കുന്നതല്ല. ഇ-ടെണ്ടർ സംബന്ധിക്കുന്ന നിലവിലുള്ള എല്ലാ വ്യവസ്ഥകളും ഈ ദർഘാസിനും ബാധകമായിരിക്കും.

ദർഘാസ് ഫോറത്തിന്റെ വില, നിരതദ്രവ്യം പ്രവൃത്തിയുടെ അടങ്കൽ തുക എന്നിവ താഴെ പറയും പ്രകാരമാണ്. ടി വിവരങ്ങൾ ഏകദേശം മാത്രമാണ്. യഥാർത്ഥ തുകയും വിവരങ്ങളും ഓൺലൈനിൽ ലഭ്യമായിരിക്കും.

ക്രമ നമ്പർ	പ്രവൃത്തിയുടെ പേരും ഉദ്ദേശ അടങ്കൽ തുകയും	നിരതദ്രവ്യം `
1	2016-17 വർഷത്തിൽ നിലമ്പൂർ നോർത്ത് ഡിവിഷനുകീഴിലെ വഴിക്കടവ് റെയിഞ്ചിൽ പോത്തുകൽ ഫോറസ്റ്റ് സ്റ്റേഷൻ പരിധിയിലെ കുനിപ്പാലയിൽ മോഡൽ ഫോറസ്റ്റ് സ്റ്റേഷൻ കെട്ടിട നിർമ്മാണം—` 43,75,000	50,000
2	2016-17 വർഷത്തിൽ നിലമ്പൂർ നോർത്ത് ഡിവിഷനുകീഴിലെ വഴിക്കടവ് റെയിഞ്ചിൽ പോത്തുകൽ ഫോറസ്റ്റ് സ്റ്റേഷൻ പരിധിയിലെ കുനിപ്പാലയിൽ സ്റ്റാഫ് ബാരക്ക് നിർമ്മാണം—` 40,25,000	50,000
3	2016-17 വർഷത്തിൽ നിലമ്പൂർ നോർത്ത് ഡിവിഷനുകീഴിലെ വഴിക്കടവ് റെയിഞ്ചിൽ പോത്തുകൽ ഫോറസ്റ്റ് സ്റ്റേഷൻ പരിധിയിലെ കുനിപ്പാലയിൽ മോഡൽ ഫോറസ്റ്റ് സ്റ്റേഷൻ കോമ്പൗണ്ടിന് ബൗണ്ടറി വാൾ നിർമ്മാണം—` 6,00,000	15,000
4	2016-17 വർഷത്തിൽ നിലമ്പൂർ നോർത്ത് ഡിവിഷനുകീഴിലെ നിലമ്പൂർ റെയിഞ്ചിൽ വാണിയമ്പുഴ ഫോറസ്റ്റ് സ്റ്റേഷൻ പരിധിയിലെ പാണ്ടിക്കൈയിൽ ക്യാമ്പ് ഷെഡ് നിർമ്മാണം—` 10,80,000	27,000

ടെണ്ടർ ഫോറത്തിന്റെ വില—ക്രമനമ്പർ 3-ന് ` 1,300, മറ്റുള്ളവയ്ക്ക് ` 2,700.

ദർഘാസ് പ്രമാണങ്ങൾ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽനിന്നും ഡൗൺലോഡ് ചെയ്യാവുന്നതാണ്.

ദർഘാസ് പ്രമാണം വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതിയും സമയവും—25-2-2017, 10 മണി മുതൽ.

ദർഘാസ് വെബ്സൈറ്റിൽ സമർപ്പിക്കാവുന്ന അവസാന തീയതിയും സമയവും—8-3-2017, 5 മണിവരെ.

ദർഘാസ് തുറക്കുന്ന തീയതിയും സമയവും—15-3-2017, 11 മണി.

കരാറുകാരുടെ ക്ലാസ്സ്— 'സി' ക്ലാസ്.

ജോലി പൂർത്തിയാക്കാനുള്ള കാലാവധി—കരാർ തീയതി മുതൽ 3 മാസംവരെ.

ഓൺലൈൻ ടെണ്ടറിനോടൊപ്പം ` 200-ന്റെ കേരള മുദ്രപേപ്പറിൽ തയ്യാറാക്കി ഒപ്പിട്ട പ്രാഥമിക ഉടമ്പടി, സ്കാൻ ചെയ്ത മറ്റു രേഖകളുടെ പകർപ്പ്, പി.ഡബ്ല്യൂ.ഡി. സൂപ്രണ്ടിംഗ് എഞ്ചിനീയർ/എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ സാക്ഷ്യപ്പെടുത്തിയ രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്, ഇ-പേമെന്റ് ഫോറം, ബിഡ് ഡോക്യുമെന്റ്, EMD ഒഴിവാക്കുന്നതിനുള്ള സർട്ടിഫിക്കറ്റ് (ഉണ്ടെങ്കിൽ) മുതലായവ ഓൺലൈനായി സമർപ്പിക്കേണ്ടതാണ്. ഇപ്രകാരം സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ ടെണ്ടർ തുറക്കുന്നതിന് മുൻപ് സമർപ്പിക്കാത്തതുമായ ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ഇ-ടെണ്ടറുമായി ബന്ധപ്പെട്ട മറ്റു വിവരങ്ങൾ NIC/KITM-ൽ നിന്നോ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന contact us-ൽ നിന്നോ ഈ ഓഫീസിൽ നിന്നോ ഓഫീസ് സമയങ്ങളിൽ അറിയാവുന്നതാണ്. ഇ-പേമെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (കരാറുകാരൻ ഇടപാട് നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദവിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും) ദർഘാസിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഇവ ഉൾപ്പെടുത്താത്ത ദർഘാസുകൾ നിരസിക്കുന്നതാണ്. ടെക്നിക്കൽ ബിഡും ഫിനാൻഷ്യൽ ബിഡും അതാതു കവറുകളിൽ മാത്രം സമർപ്പിക്കേണ്ടതാണ്. വിവരങ്ങൾ അപ്‌ലോഡ് ചെയ്യുന്നതിനും മറ്റും കരാറുകാർക്ക് ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനംവകുപ്പ് ഉത്തരവാദിയായിരിക്കുന്നതല്ല. ടെണ്ടർ തുറക്കുന്ന തീയതി ഒരു പൊതു അവധിയായി പ്രഖ്യാപിക്കുകയോ മറ്റേതെങ്കിലും കാരണങ്ങളാലോ ടെണ്ടർ തുറക്കാതെ വന്നാൽ തൊട്ടടുത്ത പ്രവൃത്തി ദിവസം ടെണ്ടർ തുറക്കുന്നതായിരിക്കും.

ദർഘാസ് സമർപ്പിച്ചിട്ടുള്ള തൽസമയം ഹാജരുള്ളവരായ കരാറുകാരുടെയോ അവരുടെ പ്രതിനിധികളുടെയോ സാന്നിദ്ധ്യത്തിൽ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ ദർഘാസ് തുറക്കുന്നതാണ്. കരാറുകാരോ അവരുടെ പ്രതിനിധികളോ സന്നിഹിതരല്ലെങ്കിലും ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ ദർഘാസ് തുറക്കുന്നതാണ്.

ദർഘാസ് സംബന്ധമായി പി. ഡബ്ല്യൂ. ഡി.യിൽ നിലവിലുള്ള എല്ലാ നിബന്ധനകളും ഈ ദർഘാസിനും ബാധകമായിരിക്കും.

No. D-230/2017. *31st January 2017.*

The Divisional Forest Officer, Nilambur North Division for and on behalf of Governor of Kerala invites online tenders from registered bidders having a valid and active registration with PWD for the following works. Tender documents and tender schedules may be downloaded at free of cost from the e-GP website www.etenders.kerala.gov.in. All bid/tender documents are to be submitted online only in the designation online cover(s)/envelope(s) on the www.etenders.kerala.gov.in website. Bids shall be accepted only through online mode www.etenders.kerala.gov.in website and tenders submitted manually/through post will not be accepted.

Sl. No.	*Name of Work with Estimate Amount*	*EMD* `
1	Construction of model Forest Station at Kunippala under Pothukal Forest Station in Vazhikkadavu Range under Nilambur North Division during 2016-17—` 43,75,000	50,000
2	Construction of Staff barrak building at Kunippala under Pothukal Forest Station in Vazhikkadavu Range under Nilambur North Division during 2016-17—` 40,25,000	50,000
3	Construction of boundary wall for model Forest Station compound at Kunippala under Pothukal Forest Station in Vazhikkadavu Range under Nilambur North Division during 2016-17—` 6,00,000	15,000
4	Construction of campshed at Pandikkai under Vaniyampuzha Forest Station in Nilambur Range under Nilambur North Division during 2016-17—` 10,80,000	27,000

Cost of tender form—` 1,300 for Sl. No. 3 and ` 2,700 for others.

Tender documents can be downloaded from the website www.etenders.kerala.gov.in

Date and time from which the tender will be available in website—25-2-2017, 10 a. m.

Last date and time of submission of tender—8-3-2017, 5 p. m.

Date and time of opening of tender—15-3-2017, 11 a. m.

Classification of Contractor—'C' Class.

Period of completion—3 Months from the date of agreement.

Bidders shall remit the tender documents fee and Earnest Money Deposit using online payment option of e-procurement system only and submitted through the internet online banking of State Bank of Travancore or through NEFT for other Banks. The online NEFT remittance from provided by e-procurement system for making a NEFT transaction is not a payment confirmation. Kerala Forest Department/NIC/SBT shall not be responsible for any kind of delay in payment status confirmation.

1. Bidders are requested to submit scanned copy of the following documents—Registration certificate duly attested by the PWD Kerala, EMD exemption certificate (if any), preliminary agreement executed in Kerala Stamp Paper worth ` 200, duly filled up proforma for availing e-payment by Online. Subsequently the hard copy, attested copy of Registration Certificate, Bid document, EMD Exemption Certificate (if any), preliminary agreement in original would be submitted offline in a sealed cover subscribing the name of work and tender number to the office of the Divisional Forest Officer, Nilambur North Division through Speed Post/Registered Post as prescribed in the time schedule, failing which such tenders will be rejected.

2. The bidding authority deserves the right to modify/cancelled any/all bids without assigning any reason. The Forest Department will not be responsible for any error like missing of scheduled data, while downloading by the bidder and non receipt of documents.

3. Any other clarifications on this tender can be obtained from NIC/KITM the e-tender help desk number available in the www.etenders.kerala.gov.in website and from this office (04931-220232) during the office hours. The details regarding e-payment (bidder's Bank Account Number where he/she is having core banking facility and e-mail ID) should be submitted along with the tender. Tenders without these details will not be accepted. Technical bid and financial bid shall be submitted in their respective designated online covers.

4. The Forest Department will not be responsible for any inconvenience or loss to the bidder while uploading/downloading the bid.

5. The tender/bids shall be opened online at the office of the Divisional Forest Officer, Nilambur North Division at the presence of bidders/their representatives who wish to attend the above address. If the tender opening date happens to be on a holiday or non working day due to any other valid reasons, the tender opening process will be done on the next working day.

6. All other existing conditions related to e-tendering of Kerala PWD will be applicable in this tender also.

Divisional Forest Office,
Nilambur North (Sd.)
Division, Nilambur. *Divisional Forest Officer.*

കണ്ണൂർ ഡിവിഷൻ

ഇ-ദർഘാസ് പരസ്യം

(1)

നമ്പർ കെ. എൻ-7074/2015. 2017 ജനുവരി 31.

22-12-2009-ലെ കേരള ഗസറ്റ് നമ്പർ 50, വാല്യം 54, പേജ് നമ്പർ 669 മുതൽ 675 വരെ പ്രസിദ്ധീകരിച്ച് ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ (പ്രൊട്ടക്ഷൻ), തിരുവനന്തപുരം അവർകളുടെ 2-12-2009-ലെ പ്രൊ-5-6835/2009-ലെ ലേല നിബന്ധനകൾക്ക് വിധേയമായി താൽപ്പര്യമുള്ള കരാറുകാരിൽനിന്നും താഴെ പട്ടികയിൽ വിവരിക്കുന്നതും കണ്ണൂർ വനം ഡിവിഷനിലെ പരിധിയിൽ വരുന്ന കണ്ണവം, കൊട്ടിയൂർ റെയിഞ്ചുകളിൽ ഉൾപ്പെടുന്നതുമായ താഴെ പട്ടികയിൽ ഉൾപ്പെട്ട പലജാതി മരങ്ങളും വണ്ണം കുറവുമൂലം ലിസ്റ്റിലുൾപ്പെടുത്താത്ത സോഫ്റ്റ്‌വുഡ് ഇനത്തിൽപ്പെട്ട മരങ്ങളും ഉദ്യോഗസ്ഥരുടെ നിർദ്ദേശമനുസരിച്ച് മുറിച്ച് കൊണ്ടുപോകുന്നതിന് ഇ-ടെണ്ടർ മുഖേന ദർഘാസ് ക്ഷണിക്കുന്നു. എന്നാൽ തേക്ക്, ഈട്ടി, ഇരുൾ, ചന്ദനം, മഹാഗണി മുതലായ മറ്റു ഘനമരങ്ങൾ മുറിക്കുവാൻ പാടുള്ളതല്ല. ദർഘാസുകാർ വനം വകുപ്പിൽ നിലവിലുള്ളതും സർക്കാർ ഭാവിയിൽ പ്രാബല്യത്തിൽ കൊണ്ടുവരുന്നതുമായ എല്ലാ നിബന്ധനകളും ഇതര വ്യവസ്ഥകളും പാലിക്കാൻ ബാദ്ധ്യസ്ഥരാണ്. ദർഘാസ് പ്രമാണങ്ങളും ദർഘാസ് ഷെഡ്യൂളുകളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ദർഘാസിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം, ദർഘാസ് പ്രമാണ വില എന്നിവ എസ്. ബി. റ്റി. യുടെ Internet Online Banking വഴിയോ മറ്റ് ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഓൺലൈനിൽ ടെണ്ടറിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ സമർപ്പിക്കുവാൻ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കേണ്ടതാകുന്നു.

എല്ലാ ടെണ്ടർ പ്രമാണങ്ങളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ കാണിച്ചിരിക്കുന്ന ഓൺലൈൻ കവറുകളിൽ ഓൺലൈനായി മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ www.etenders.kerala.gov.in വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളൂ. നേരിട്ടോ തപാൽമാർഗ്ഗമോ ലഭിക്കുന്ന ദർഘാസുകൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല. നിശ്ചിത സമയപരിധിക്കുശേഷം ലഭിക്കുന്ന ടെണ്ടറുകൾ സ്വീകരിക്കുന്നതല്ല.

ഓൺലൈൻ ടെണ്ടറിനോടൊപ്പം ` 200-ന്റെ കേരള സർക്കാർ മുദ്രപ്പത്രത്തിൽ തയ്യാറാക്കി ഒപ്പിട്ട പ്രിലിമിനറി എഗ്രിമെന്റ്, സ്കാൻ ചെയ്ത കോപ്പി ഓൺലൈനായി സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ തുറക്കുന്നതിനുമുമ്പ് സമർപ്പിക്കാത്തതുമായ ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ഇ-ടെണ്ടറുമായി ബന്ധപ്പെട്ട മറ്റ് വിവരങ്ങൾ എൻ. ഐ. സി.-ൽ നിന്നോ www.etenders.kerala.gov.in വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന helpdesk-ൽ നിന്നോ ഈ ഓഫീസിൽ നിന്നോ ഓഫീസ് സമയത്ത് അറിയാവുന്നതാണ്. ഇ-പേയ്മെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (കരാറുകാരൻ ഇടപാടു നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദവിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും) ദർഘാസിനോടൊപ്പം സമർപ്പി ക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ടെക്നിക്കൽ ബിഡും ഫിനാൻഷ്യൽ ബിഡും അതിനായി പറഞ്ഞിരിക്കുന്ന അതാത് കവറുകളിൽ മാത്രം സമർപ്പിക്കേണ്ടതാണ്. കരാറുകാർ വിവരങ്ങൾ അപ്‌ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനം വകുപ്പ് ഉത്തരവാദിയായിരിക്കുന്നതല്ല.

ഇ-ലേലത്തിൽ പങ്കെടുക്കുന്നവർ ലേലത്തിനുമുമ്പുതന്നെ മരങ്ങളുടെ നൽപ്പ് നിൽപ്പ് എന്നിവ പരിശോധിച്ച് ബോദ്ധ്യപ്പെടേണ്ടതും ലേല വ്യവസ്ഥകൾ വായിച്ചുനോക്കി ബോദ്ധ്യപ്പെടേണ്ടതുമാണ്. ലേലത്തിനുശേഷം ഇതു സംബന്ധിച്ച പരാതികളൊന്നും സ്വീകരിക്കുന്നതല്ല.

വിജയിയാകുന്ന ദർഘാസുകാരൻ ദർഘാസ് തുകയുടെ 35 ശതമാനം (മുപ്പത്തിയഞ്ച് ശതമാനം) തുക ലേല ദിവസം അടയ്ക്കേണ്ടതും അന്നുതന്നെ ` 200-ന്റെ മുദ്രപ്പത്രത്തിൽ പ്രിലിമിനറി എഗ്രിമെന്റിൽ ഒപ്പു വെയ്ക്കേണ്ടതുമാണ്. ലേലം സ്ഥിരീകരിച്ച് ഉത്തരവായി 5 ദിവസത്തിനകം വേണ്ടതായ സെക്യൂരിറ്റി തുക അടച്ച് അന്തിമ കരാർ ഒപ്പുവെയ്ക്കേണ്ടതും അന്നു തന്നെ ബാക്കി വരുന്ന മുഴുവൻ ലേല സംഖ്യയും നികുതികളും ഉൾപ്പെടെ സർക്കാരിലേക്ക് അടയ്ക്കേണ്ടതുമാണ്. അതിനുശേഷം മാത്രമേ ലേലക്കാരന് മരങ്ങൾ മുറിക്കുന്നതിന് ലൈസൻസ് നൽകുകയുള്ളൂ.

ദർഘാസിനായി പരസ്യപ്പെടുത്തിയ തീയതി ഏതെങ്കിലും കാരണത്താൽ അവധിയാവുകയാണെങ്കിൽ തൊട്ടടുത്ത പ്രവൃത്തി ദിവസം തന്നെ അതേസ്ഥലത്തും സമയത്തും ദർഘാസ് നടത്തുന്നതായിരിക്കും. ദർഘാസിനെ സംബന്ധിച്ച വിവരങ്ങൾ ചുവടെ പട്ടികയിൽ വിവരിക്കുന്നു.

1. ദർഘാസ്/ലേലത്തിൽ പങ്കെടുക്കുവാൻ ഉദ്ദേശിക്കുന്നവർ ലേലത്തിന് മുൻപായി ഉൽപ്പന്നങ്ങളുടെ നൽപ്പ് നിൽപ്പ് കണ്ട് ബോദ്ധ്യപ്പെടേണ്ടതും അവ സംബന്ധിച്ച യാതൊരു പരാതികളും ലേലത്തിന് പരിഗണിക്കുന്നതുമല്ല.
2. കൂടുതൽ തുകയ്ക്ക് ദർഘാസ്/ലേലം കൊള്ളുന്ന ആൾ മൊത്തം ലേലത്തുകയുടെ 35 ശതമാനം തുക ലേലം കഴിഞ്ഞാലുടൻ ഒടുക്കേണ്ടതാണ്. ടി 35 ശതമാനം തുക ` 1,00,000-ൽ കൂടുതലാണെങ്കിൽ ` 1,00,000 ലേല ദിവസം തന്നെ ഒടുക്കേണ്ടതും ബാക്കി തുക 7 പ്രവൃത്തി ദിവസത്തിനകം ഈ ഓഫീസിൽ നിന്നും നൽകുന്ന മേലൊപ്പിട്ട ചെലാൻ മുഖാന്തിരം കണ്ണൂർ ജില്ലാട്രഷറിയിൽ ഒടുക്കി രസീത് ഹാജരാക്കേണ്ടതുമാണ്. ടി തുക ഒടുക്കുന്നതിന് വീഴ്ച വരുത്തിയാൽ ടിയാൻ ഒടുക്കിയിട്ടുള്ള നിരതദ്രവ്യം സർക്കാരിലേക്ക് കണ്ടുകെട്ടുന്നതും സർക്കാരിലേക്ക് ഈടാക്കേണ്ട ബാക്കി തുക വിവിധ ചെലവുകളും ഉൾപ്പെടെ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ നിശ്ചയിക്കുന്ന തുക നഷ്ടം വരുത്തിയ ദർഘാസ്/ലേലക്കാരനിൽ നിന്നും റവന്യൂ റിക്കവറി ഉൾപ്പെടെയുള്ള നിലവിലുള്ള നിയമപ്രകാരം ഈടാക്കുന്നതാണ്.
3. ദർഘാസ്/ലേലംകൊള്ളുന്ന ആൾക്ക് പ്രസ്തുത കൂപ്പിൽ എന്യൂമറേറ്റ് ചെയ്തു നിർത്തിയിരിക്കുന്ന മരങ്ങൾക്കും അതേ സോഫ്റ്റ്‌വുഡ് ഇനങ്ങളുടെ വണ്ണം കുറഞ്ഞതും ലിസ്റ്റിൽ ഉൾപ്പെടുത്താത്തതുമായ സോഫ്റ്റ്‌വുഡ് മരങ്ങൾക്കും മാത്രം അവകാശമുള്ളതും തേക്ക്, ഈട്ടി, ചന്ദനം, ഇരുൾ തുടങ്ങിയ ഘനമരങ്ങൾക്ക് അവകാശമില്ലാത്തതുമാകുന്നു.

4. വിജയിയായ ദർഘാസ്/ലേലക്കാരൻ നിലവിലുള്ള നിരക്കിൽ മൂല്യവർദ്ധിത നികുതി, വനവികസന നികുതി, വരുമാന നികുതി എന്നിവയും ഒടുക്കേണ്ടതാണ്.

5. ദർഘാസ്/ലേലത്തിൽ പങ്കെടുത്ത് കൂടുതൽ തുകയ്ക്ക് ലേലം കൊള്ളുന്ന ആൾ ₹ 200-ന്റെ മുദ്രപ്പത്രത്തിൽ ഒരു ബൗണ്ടൻ ഉടമ്പടി കൂടി ലേലം കഴിഞ്ഞാലുടൻ ഒപ്പു വയ്ക്കേണ്ടതാണ്.

6. ദർഘാസ്/ലേലം സ്ഥിരപ്പെടുത്തി അറിയിക്കുന്ന തീയതി മുതൽ 7 ദിവസത്തിനകം ബാക്കി തുകയും മൊത്തം തുകയുടെ 5 ശതമാനം ഫോറസ്റ്റ് ഡെവലപ്പ്മെന്റ് ടാക്സും, നിലവിലുള്ള നിരക്കിൽ വിൽപ്പന നികുതി, ഇൻകം-ടാക്സ് എന്നിവകളും ഒടുക്കി മൊത്തം ലേലത്തുകയുടെ 10 ശതമാനം സെക്യൂരിറ്റി ഡെപ്പോസിറ്റും വച്ച് ₹ 200-ന്റെ മുദ്രപ്പത്രത്തിൽ ഉടമ്പടി വയ്ക്കേണ്ടതുമാണ്. 7 ദിവസത്തിനുള്ളിൽ ടി തുകകൾ ഒടുക്കേണ്ടതാണ്.

7. ഉടമ്പടി വയ്ക്കേണ്ട കാലാവധി ലേലം സ്ഥിരപ്പെടുത്തി അറിയിക്കുന്ന തീയതി മുതൽ 14 ദിവസമാണ്. സാധാരണ ഗതിയിൽ കൂപ്പിന്റെ കാലാവധി നീട്ടികൊടുക്കുന്നതല്ല. എന്നാൽ പ്രത്യേക സാഹചര്യത്തിലും മതിയായ കാരണങ്ങളുടെ അടിസ്ഥാനത്തിലും കണ്ണൂർ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസർ, മുറിക്കാൻ ബാക്കിയുള്ള ഭാഗത്തിന് ഹെക്ടറിന് ₹ 1,000 (ആയിരം) വീതം പിഴ ഈടാക്കി 7 ദിവസം കാലാവധി നീട്ടികൊടുക്കുന്നതാണ്.

ഇപ്രകാരം നീട്ടി നൽകുന്ന തീയതിക്കുള്ളിലും നീക്കം ചെയ്യാതെ കിടക്കുന്ന തടിയും വിറകും കണ്ടുകെട്ടി ഗവൺമെന്റിലേക്ക് മുതൽ കൂട്ടുന്നതും കരാറുകാരന് ആയവയിൽ യാതൊരു അവകാശവും ഉണ്ടാകുന്നതുമല്ല. ഉടമ്പടിക്കാരൻ ചെയ്തു തീർക്കുവാനുള്ള ജോലികൾ ഡിപ്പാർട്ട്മെന്റ് ചെയ്യിക്കുന്നതും ആയതിൽ വച്ചുണ്ടാകുന്ന മുഴുവൻ ചെലവും ഉടമ്പടിക്കാരനിൽ നിന്നും ഈടാക്കുന്നതുമായിരിക്കും.

8. കണ്ണൂർ ഡിവിഷണൽ ഫോറസ്റ്റാഫീസറുടെയോ, കണ്ണവം, കൊട്ടിയൂർ റെയിഞ്ചാഫീസറുടെയോ രേഖാമൂലമുള്ള അനുമതി യോടുകൂടി മാത്രമേ കരാറുകാരനോ അയാളുടെ ആളുകളോ കൂപ്പിൽ പ്രവേശിക്കുവാൻ പാടുള്ളു.

9. ദർഘാസുകാരൻ/ലേലക്കാരൻ കൂപ്പിന്റെ കാലാവധി തീരുന്നതുവരെ എല്ലാ സമയവും കൂപ്പിൽ ഉണ്ടായിരിക്കണം. കൂപ്പിന്റെ ബൗണ്ടറികൾ രണ്ട് മീറ്റർ വീതിയിൽ തെളിയിക്കുകയും ജണ്ടകൾ യഥാവിധി സംരക്ഷിക്കേണ്ടതുമാണ്.

10. യാതൊരു കാരണവശാലും പ്ലാന്റേഷനിലേയോ റിസർവ്വിലേയോ മറ്റ് മരങ്ങൾക്കും, തടികൾക്കും കേടുപാടുകളോ നാശനഷ്ടങ്ങളോ വരുത്തുവാൻ പാടില്ല. അങ്ങനെ ഉണ്ടാകുന്ന നഷ്ടത്തിന് കരാറുകാരൻ ഉത്തരവാദി ആകുന്നതാണ്.

11. കരാറുകാരന്റെ സെക്യൂരിറ്റി തുക കാലാവധിക്കുശേഷം കരാറുകാരൻ സെയിൽസ് ടാക്സ്, ഇൻകം ടാക്സ് ഇവയുടെ ക്ലിയറൻസ് സർട്ടിഫിക്കറ്റ് ഹാജരാക്കുന്ന മുറയ്ക്ക് തിരിച്ചു നൽകുന്നതാണ്. എന്നാൽ ടി ഇനത്തിൽ ഗവൺമെന്റിലേക്ക് ബാദ്ധ്യതകൾ വല്ലതുമുണ്ടെങ്കിൽ സെക്യൂരിറ്റി തുകയിൽ നിന്നും ഈടാക്കുന്നതാണ്.

12. സെയിൽ കൂപ്പുകളെ സംബന്ധിച്ച എല്ലാ പൊതു നിബന്ധനകളും ഈ ദർഘാസ്/ലേലത്തിനും ബാധകമായിരിക്കും.

പട്ടിക

ക്രമ നമ്പർ	റെയിഞ്ച്	കൂപ്പിന്റെ പേരും അടങ്കൽ തുകയും	നിരതദ്രവ്യം ₹	ദർഘാസ് പ്രമാണത്തിന്റെ വില ₹	മരങ്ങളുടെ ഇനം	മരങ്ങളുടെ എണ്ണം	ഏകദേശം ലഭിക്കാവുന്ന തടിയുടെ അളവ് (ക്യു. മീ.)	ഏകദേശം ലഭിക്കാവുന്ന വിറകിന്റെ അളവ് (മെ.ടൺ)
1	കണ്ണവം	1957 സോഫ്റ്റ്‌വുഡ് പ്ലാന്റേഷൻ, പെരുവ, നിടുംപൊയിൽ, കണ്ണവം—99.85 ലക്ഷം	50,000	5,000 + വാറ്റ്	മട്ടി	1383	806.47	815.163
					കമ്പിളി	9	2.256	2.935
					ഇലവ്	1	0.273	0.164
					മുരിക്ക്	7	2.457	3.221
					ആകെ	1400	811.456	821.483
2	കൊട്ടിയൂർ	1965 തേക്ക് ആന്റ് സോഫ്റ്റ്‌വുഡ് പ്ലാന്റേഷൻ, നിടുംപൊയിൽ—82.70 ലക്ഷം	50,000	5,000 + വാറ്റ്	മട്ടി	1228	660.466	638.802
					കമ്പിൽ	157	15.445	25.910
					ഇലവ്	40	5.455	2.877
					ആകെ	1425	681.366	667.589

മേൽ പട്ടികയിൽ രേഖപ്പെടുത്തിയിട്ടുള്ളത് ഉൽപ്പന്നങ്ങളുടെ ഏകദേശ അളവ് ആകയാൽ ആയതിൽ മാറ്റം ഉണ്ടാകാവുന്നതാകുന്നു. തടിയുടെ അളവ് ഉദ്ദേശമാകയാൽ തടിയുടെ അളവിൽ വ്യതിയാനം ഉണ്ടാകാവുന്നതാണ്. ബന്ധപ്പെട്ട വകുപ്പുതല ഉദ്യോഗസ്ഥരുടെ നിർദ്ദേശപ്രകാരം ദർഘാസുകാരൻ മാർക്ക് ചെയ്തിട്ടുള്ള എല്ലാ മരങ്ങളും യഥാസമയം മുറിച്ച് നീക്കം ചെയ്യാൻ ബാദ്ധ്യസ്ഥനാകുന്നു. നിലവിലുള്ള ലേല വ്യവസ്ഥകൾ ഈ ദർഘാസിനും ബാധകമായിരിക്കും. ഈ ദർഘാസിലെ ഏതൊരു പ്രവൃത്തിയും ഒരു മുന്നറിയിപ്പ് കൂടാതെ റദ്ദ് ചെയ്യുന്നതിനുള്ള പൂർണ്ണ അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന അധികാരിയിൽ നിക്ഷിപ്തമാകുന്നു.

ടെണ്ടർ ഫോറം വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതിയും സമയവും—21-2-2017, 11 മണി.

ടെണ്ടർ സ്വീകരിക്കുന്ന അവസാന തീയതിയും സമയവും—27-2-2017, 3.30 മണി.

ടെണ്ടർ തുറക്കുന്ന തീയതിയും സമയവും—3-3-2017, 11 മണി.

കരാർ കാലാവധി—കരാറിൽ ഏർപ്പെട്ട തീയതി മുതൽ 90 ദിവസത്തിനകം.

കൂടുതൽ വിവരങ്ങൾ കണ്ണൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറുടെ കാര്യാലയത്തിൽ നിന്നും പ്രവൃത്തി ദിവസങ്ങളിൽ പ്രവൃത്തി സമയത്ത് ലഭ്യമാണ്.

No. KN-7074/2015. *31st January 2017.*

Separate online tenders are invited from contractors in pursuance of Kerala Gazette No. 50 dated 22-12-2009 Vol. 54 Page No. 669 to 675, auction conditions vide Pro. (5)6835/2009 dated 2-12-2009 of CCF (Protection) for outright sale of trees standing in the plantations mentioned in the schedule below including softwood trees not included in the list due to lower girth. However trees like Teak, Rosewood, Sandal, Irul and other hardwood trees should not be felled. The tenderer is bound to comply with the terms and conditions in force, besides the conditions that will be framed by the Government in future in connection with this tender. Tender documents and schedules are available in the website: www.etenders.kerala.gov.in. The Earnest Money Deposit and tender cost for the tender should be submitted through the Internet online banking of SBT or through NEFT for other banks. For submission of tenders visit the website www.etenders.kerala.gov.in.

All bid/tender documents are to be submitted online only and in the designated Online cover (s)/envelope(s) on www.etenders.kerala.gov.in website and tenders submitted manually/through post will not be entertained. Late tenders will not be accepted.

Online tenders/bids are to be accompanied with a preliminary agreement executed in Kerala Stamp Paper worth ` 200. Tenders/bids received online without the scanned copies of relevant documents, preliminary agreement will not be considered and shall be summarily rejected. Any further clarification on this tender can be obtained from NIC/the e-tender Helpdesk number available in the www.etenders.kerala.gov.in website and from the office of the Divisional Forest Officer, Kannur during the office hours. The details regarding e-Payment (Bidder's Bank Account No. where he/she is having core banking facility and email-ID) should be submitted along with the tender. Tenders without these details will not be accepted. Technical bid and financial bid shall be submitted in their respective designated online covers.

The Forest Department will not be responsible for any inconvenience or loss to the Bidder while uploading/downloading the bid.

Intending tenderers/bidders may inspect the trees and satisfy themselves of the quantity and quality of the produce and also satisfy the conditions of e-auction before participating in the e-auction. Complaints if any regarding quantity and quality etc. after the e-auction will not be entertained.

The successful tenderers/bidders have to remit 35% of sale value on the tender/auction date and also execute a preliminary agreement in a stamp paper worth ` 200. The successful tenderers/bidders should execute within 5 days of confirmation orders a bounded agreement on a stamp paper worth ` 200. After the completion of e-auction and remit balance sale value, Forest Development Tax, VAT and Income Tax at rate in force and security deposit of 10% for the tale sale value. Licence will be issued to the successful bidder only after satisfying these conditions.

If the notified date of tender happens to be a holiday, the tender will be conducted on the very next working day at same place and time. Details of tender are furnished below in the schedule.

1. Intending tenderers/bidders may inspect the trees and satisfy themselves of the quantity and quality of the produce before participating in the Tender/Auction. Complaints if any regarding quality and quantity etc. received after the Tender/Auction will not be entertained.

2. The successful tenderers /Bidders have to remit 35% sale value on the Tender/Auction date. If this 35% value exceeds ` 1,00,000 , ` 1,00,000 will be remitted on auction date itself and balance value have to be remitted in the District Treasury, Kannur within 7 working days through the countersigned chalan issued from this office and the receipted chalan submitted to this office. If fails to remit this amount, the EMD will be forfeited to Government and the amount due to Government by way of auction sale in original Tender/auction together with all incidental expenditure including notification charges as assessed by the Divisional Forest Officer concerned will be recovered from the defaulting Tenderers/Bidders through legal means including Revenue Recovery Act in force.

3. The participating Tenderers/Bidders have rights only for collection and removal of enumerated standing softwood trees and the softwood trees of lower girth not enumerated and has no right for removing trees like Teak, Rosewood, Sandal, Irul etc.

4. The successful Tenderers/Bidders have to pay VAT, FDT, Income Tax etc. at the rate prevailing from time to time.

5. The successful Tenderers/ Bidders should execute a bounded agreement on a stamp paper worth ` 200 after the completion of the Tender/Auction.

6. The conformation of the Tender/Auction sale will ordinarily be communicated to the party concerned as early as possible. Within 7 days from the date of intimation of the confirmation the successful Tenderers/Bidders shall remit 1/3rd of the balanced sale value and 5% Forest Development Tax, VAT and Income Tax at the rate in force and Security Deposit of 10% for the total sale value. The successful Tenderers/Bidders should execute an agreement on a stamp paper worth ` 200.

7. The period to execute contract will be 14 days from the date of intimation of confirmation. No extension of period of contract shall be granted on ordinary ground. Under very special circumstances, for good and sufficient reasons, the Divisional Forest Officer, Kannur may grant extension of time for 7 days on realization of penalty of ` 1,000/Ha. of unfelled area.

If the tenderers/bidders fail to remove the entire produce within the extended period, the whole timber and firewood collected by the tenderers as per the agreement will be forfeited to government and the Tenderers/Bidders shall not have any right on the produce confiscated to Government.

In the above circumstances, the balance work to be executed by the tenderers shall be completed departmentally and all the loss sustained to Government in this regard shall be realized from the Tenderers/Bidders.

8. The contractor/his agent shall enter the coupe only after getting the written permission from the Divisional Forest Officer, Kannur/Forest Range Officer, Kannavam/Kottiyoor.

9. The contractor shall at all time during the currency of the contract, keep the coupe boundaries cleared to a width of 2 meters and keep the cairns intact.

10. The contractor will be liable for any damage or loss caused to other trees in the plantation or reserve.

11. The security deposit will be refunded only after the successful completion of contract after producing the clearance certificates of VAT, Income Tax etc. If there is any liabilities outstanding in this respect to the Govt. that will be adjusted from the security deposit of the contractor.

12. All common conditions regarding sale coupe are also applicable to this e-tender/e-auction.

SCHEDULE

Sl. No.	*Range*	*Name of Coupe with Approximate Cost*	*EMD* `	*Value of tender form* `	*Type of Plants*	*No. of Plants*	*Approximate quantity of Timber (M^3)*	*Approximate quantity of Firewood (MT)*
1	Kannavam	1957 Softwood Plantation, Peruva, Nedumpoyil, Kannavam— ` 99.85 lakh	50,000	5,000+VAT	Matti	1383	806.47	815.163
					Kambili	9	2.256	2.935
					Elavu	1	0.273	0.164
					Murikku	7	2.457	3.221
					Total	1400	811.456	821.483
2	Kottiyoor	1965 Teak & Softwood Plantation, Nedumpoyil — ` 82.70 lakh	50,000	5,000+VAT	Matti	1228	660.466	638.802
					Kambili	157	15.445	25.910
					Elavu	40	5.455	2.877
					Total	1425	681.366	667.589

Date and time from which tender forms will be available in the website—21-2-2017, 11 a. m.

Date and time upto which tenders will be received—27-2-2017 till 3.30 p. m.

Date and time for opening of tender—3-3-2017 at 11 a. m.

Period of completion—90 days from the date of agreement.

The quantities mentioned in the above table are approximate and on actual execution the quantities may vary. Since the quantity is approximate there may be variation in the quantity of timber. The tenderer is bound to cut and remove the entire trees marked in the plantation as per the direction of the Departmental Staff. Undersigned reserves all rights for cancelling any work at any time without further intimation. All the prevailing conditions are applicable for this tender also.

Further details can be had from the Office of the Divisional Forest Officer, Kannur, Phone: 0497-2704808, Range Office, Kannavam: 0490 2300971, Range Office, Kottiyoor-0490 2302015 during office hours.

(2)

നമ്പർ കെ.എൻ.-8315/2016. 2017 ജനുവരി 31.

കേരള വനം വകുപ്പിൽ രജിസ്റ്റർ ചെയ്തിട്ടുള്ള [സർക്കാർ ഉത്തരവ് (എം എസ്.) 226/81 (എഫ്) നമ്പർ തീയതി 16-12-1981 പ്രകാരം] നിലവിൽ യോഗ്യരായ 'എ' ക്ലാസ് കോൺട്രാക്ടർമാരിൽ നിന്നും താഴെ പട്ടികയിൽ വിവരിക്കുന്ന തേക്ക് തോട്ടങ്ങളിലെ തടികൾ, കഴകൾ, വിറകുകൾ തുടങ്ങിയവ പട്ടികയിൽ വിവരിക്കുന്ന പ്രകാരം അംഗീകൃത സർക്കാർ ഡിപ്പോ/ഡിപ്പോകളിലും ഡമ്പിംഗ് ഡിപ്പോകളിലും ഉദ്യോഗസ്ഥരുടെ നിർദ്ദേശമനുസരിച്ച് മുറിച്ച് എത്തിക്കുന്നതിന് ഇ-ടെണ്ടർ മുഖേന ദർഘാസ് ക്ഷണിച്ചുകൊള്ളുന്നു. ദർഘാസുകാർ നിലവിലുള്ളതും സർക്കാർ ഇനി പ്രാബല്യത്തിൽ കൊണ്ടുവരുന്നതുമായ എല്ലാ നിബന്ധനകളും പാലിക്കാൻ ബാദ്ധ്യസ്ഥരാകുന്നു. ദർഘാസ് പ്രമാണങ്ങളും ദർഘാസ് ഷെഡ്യൂളുകളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ദർഘാസിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം, ദർഘാസ് പ്രമാണ വില എന്നിവ എസ്. ബി. റ്റി. യുടെ Internet Online Banking വഴിയോ മറ്റ് ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഓൺലൈൻ ടെണ്ടറിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ സമർപ്പിക്കാൻ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കേണ്ടതാകുന്നു.

എല്ലാ ടെണ്ടർ പ്രമാണങ്ങളും www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ കാണിച്ചിരിക്കുന്ന ഓൺലൈൻ കവറുകളിൽ ഓൺലൈനായി മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ദർഘാസുകൾ വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളു. നേരിട്ടോ തപാൽ മാർഗ്ഗമോ ലഭിക്കുന്ന ദർഘാസുകൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല. താമസിച്ചു സമർപ്പിക്കുന്ന ടെണ്ടറുകളും സ്വീകരിക്കുന്നതല്ല.

ഓൺലൈൻ ടെണ്ടറിനോടൊപ്പം ₹ 200-ന്റെ കേരള സ്റ്റാമ്പ് പേപ്പറിൽ തയ്യാറാക്കി ഒപ്പിട്ട പ്രിലിമിനറി എഗ്രിമെന്റ് സമർപ്പിക്കേണ്ടതാണ്. സ്കാൻ ചെയ്ത കോപ്പി, പ്രിലിമിനറി എഗ്രിമെന്റ്, മറ്റ് രേഖകൾ എന്നിവ ഓൺലൈനായി സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ തുറക്കുന്നതിനു മുമ്പ് സമർപ്പിക്കാത്തതുമായ ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ഇ-ടെണ്ടറുമായി ബന്ധപ്പെട്ട മറ്റ് വിവരങ്ങൾ എൻ. ഐ. സി.-ൽ നിന്നോ www.etenders.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന help desk-ൽ നിന്നോ, ഈ ഓഫീസിൽ നിന്നോ ഓഫീസ് സമയത്ത് അറിയാവുന്നതാണ്. ഇ-പെയ്മെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (കരാറുകാരൻ ഇടപാടു നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദവിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും) ദർഘാസിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ദർഘാസുകൾ നിരസിക്കപ്പെടുന്നതാണ്. ടെക്നിക്കൽ ബിഡും ഫിനാൻഷ്യൽ ബിഡും അതിനായി പറഞ്ഞിരിക്കുന്ന അതാത് കവറുകളിൽ മാത്രം സമർപ്പിക്കേണ്ടതാണ്. കരാറുകാർക്ക് വിവരങ്ങൾ അപ്‌ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനം വകുപ്പ് ഉത്തരവാദിയായിരിക്കുന്നതല്ല.

വിജയിയാകുന്ന ദർഘാസുകാരൻ ദർഘാസ് തുകയുടെ 10 ശതമാനം വരുന്ന തുകയ്ക്ക് റവന്യൂ അധികാരികളിൽനിന്നും ലഭിക്കുന്ന സോൾവൻസിയോ ഏതെങ്കിലും ദേശസാൽകൃത ബാങ്കിൽനിന്നുമുള്ള ബാങ്ക് ഗ്യാരണ്ടിയോ സമർപ്പിക്കേണ്ടതാകുന്നു. വിജയിയാകുന്ന ദർഘാസുകാരൻ ₹ 200-ന്റെ മുദ്രപത്രത്തിൽ ദർഘാസ് അംഗീകരിച്ച അറിയിപ്പ് മുതൽ 15 ദിവസത്തിനുള്ളിൽ ദർഘാസ് തുകയുടെ 10 ശതമാനമോ ഏറ്റവും കൂടിയ തുകയായ നിജപ്പെടുത്തിയ 2,00,000-മോ ആയ തുകയ്ക്കുള്ള സെക്യൂരിറ്റി ഡെപ്പോസിറ്റ് സഹിതം ഉടമ്പടി വയ്ക്കേണ്ടതാകുന്നു. തടി, കഴ, ബില്ലറ്റുകൾ, വിറക് തുടങ്ങിയവയ്ക്ക് പ്രത്യേകം നിരക്ക് രേഖപ്പെടുത്തുന്ന ദർഘാസുകൾ ഏതൊരു സാഹചര്യത്തിലും അംഗീകരിക്കുന്നതല്ല. ടെണ്ടർ തുറക്കുന്ന തീയതി 3-3-2017 രാവിലെ 11 മണി.

പട്ടിക

ക്രമ നമ്പർ	റെയിഞ്ച്	പ്ലാന്റേഷന്റെ പേര്/ വിസ്തൃതി	മരങ്ങളുടെ എണ്ണം	ഉൽപന്നത്തിന്റെ വിവരങ്ങളും ഏകദേശ അളവും	വിഭവങ്ങൾ എത്തിക്കേണ്ട ഡിപ്പോയുടെ പേര്	അടങ്കൽ തുക (ലക്ഷത്തിൽ) ₹
1	കണ്ണവം	1971 തേക്ക് ആന്റ് സോഫ്റ്റ്‌വുഡ് പ്ലാന്റേഷൻ, നിടുംപൊയിൽ	തേക്ക് 1854	തേക്ക്/പലജാതി മൃദു തടി—800 എം^{3} തേക്ക്/പലജാതി വിറക്/ബില്ലറ്റ്സ് —60 എം. ടി. തേക്ക് കഴകൾ—1460 എണ്ണം	തടികൾ, ഗവ. ടിമ്പർ ഡിപ്പോ, കണ്ണോത്ത്, കോളയാടിലേക്കും കഴകൾ, വിറക് എന്നിവ കുട്ടപ്പാലം/ ചങ്ങലഗേറ്റ് ഡമ്പിങ് ഡിപ്പോയിലേക്കും	46.50

നിരതദ്രവ്യം— ₹ 50,000.

ദർഘാസ് ഫോറത്തിന്റെ വില— ₹ 5,000.

ദർഘാസ് ഫോറം വെബ്സൈറ്റിൽ ലഭ്യമാകുന്ന തീയതിയും സമയവും—21-2-2017 രാവിലെ 11 മണി.

ദർഘാസ് ഫോറം വെബ്സൈറ്റിൽ സമർപ്പിക്കാവുന്ന തീയതിയും സമയവും—27-2-2017 3.30 മണി.

ദർഘാസ് തുറക്കുന്ന തീയതിയും സമയവും—3-3-2017, 11 മണി.

കരാർ കാലാവധി—എഗ്രിമെന്റ് തീയതി മുതൽ 3 മാസം.

മേൽപട്ടികയിൽ രേഖപ്പെടുത്തിയിട്ടുള്ളത് ഉദ്ദേശ അളവ് ആകയാൽ ആയതിൽ മാറ്റം ഉണ്ടാകാവുന്നതാകുന്നു. തടിയുടെ അളവ് ഉദ്ദേശമാകയാൽ ഡിപ്പോയിൽ ഇറക്കേണ്ട തടിയുടെ അളവിൽ വ്യതിയാനം ഉണ്ടാകാവുന്നതാണ്. കൂടാതെ, പട്ടികയിൽ സൂചിപ്പിച്ചിട്ടുള്ള ഡിപ്പോയ്ക്ക് പുറമെ ഡിപ്പാർട്ട്മെന്റ് നിർദ്ദേശിക്കുന്ന ഡിപ്പോകളിലേക്കും (നിയമാനുസൃതമുള്ള നിരക്കിൽ) തടിയും മറ്റ് വനവിഭവങ്ങളും നീക്കം ചെയ്യാൻ കരാറുകാരൻ ബാദ്ധ്യസ്ഥനാണ്. അടങ്കൽ തുക ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്ററുടെ അംഗീകാരത്തിന് വിധേയമായിരിക്കും. ബന്ധപ്പെട്ട വകുപ്പുതല ഉദ്യോഗസ്ഥരുടെ നിർദ്ദേശപ്രകാരം ദർഘാസുകാരൻ മാർക്ക് ചെയ്തിട്ടുള്ള എല്ലാ മരങ്ങളും യഥാസമയം മുറിച്ച് ബന്ധപ്പെട്ട ഡിപ്പോകളിൽ നിശ്ചിതസമയ പരിധിക്കുള്ളിൽ എത്തിക്കാൻ ബാദ്ധ്യസ്ഥനാകുന്നു. യഥാസമയം മുറിച്ച് നിശ്ചിതസമയ പരിധിക്കുള്ളിൽ ഡിപ്പോയിൽ എത്തിക്കാതിരിക്കുന്ന മരങ്ങൾക്കും തടികൾക്കും നിയമാനുസൃതമായ പിഴ ദർഘാസുകാരനിൽ നിന്നും വസൂലാക്കുന്നതിനുള്ള പൂർണ്ണ അധികാരം വനം വകുപ്പ് ഉദ്യോഗസ്ഥനിൽ നിക്ഷിപ്തമാണ്. നിലവിലുള്ള ലേല വ്യവസ്ഥകൾ ഈ ദർഘാസിനും ബാധകമായിരിക്കും. ഈ ദർഘാസിലെ ഏതൊരു പ്രവൃത്തിയുടെയും കാര്യത്തിൽ ഒരു മുന്നറിയിപ്പ് കൂടാതെ റദ്ദ് ചെയ്യുന്നതിനുള്ള പൂർണ്ണ അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന അധികാരിയിൽ നിക്ഷിപ്തമാകുന്നു.

കൂടുതൽ വിവരങ്ങൾ കണ്ണൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറുടെ കാര്യാലയത്തിൽ നിന്നും (ഫോൺ: 0497 704808) പ്രവൃത്തി സമയത്ത് ലഭ്യമാണ്.

No. KN-8315/2016. *31st January 2017.*

Separate online tenders are invited from eligible "A" class contractors registered in the Forest Department in pursuance of G. O. (Ms.) No. 226/81(F) dated 16-12-1981 for working down timber poles and firewood from the marked trees standing in the Teak plantations mentioned in the schedule below and transport the timber and poles to the Government timber depot/depots and firewood to dumping depot mentioned in the same schedule. The tenderer is bound to comply with the terms and conditions in force, besides the conditions that will be framed by the Government in future in connection with this tender. Tender documents and schedules are available in the website: www.etenders.kerala.gov.in. The Earnest Money Deposit and tender cost for the tender should be submitted through the internet online banking of SBT or through NEFT for other banks. For submission of tenders visit the website: www.etenders.kerala.gov.in.

All bid/tender documents are to be submitted online only and in the designated online cover(s) envelop(s) on the www.etenders.kerala.gov.in website and tenders submitted manually/through post will not be entertained. Late tenders will not be accepted.

Online tenders/bids are to be accompanied with a preliminary agreement executed in Kerala Stamp Paper worth ` 200. Tenders/bids received online without the scanned copies of relevant documents, preliminary agreement will not be considered and shall summarily be rejected. Any further clarification on this tender can be obtained from NIC/the e-tender, Help desk number available in the www.etenders.kerala.gov.in. website and from the office of the Divisional Forest Officer, Kannur during the office hours. The details regarding e-payment (Bidder's Bank Account No. where he/she is having core banking facility and e-mail id) should be submitted along with the tender. Tenders without these details will not be accepted. Technical bid and financial bid shall be submitted in their respective designated online covers.

The Forest Department will not be responsible for any inconvenience or loss to the bidder while uploading/ downloading the bid.

The successful tenderer should submit a solvency from the revenue authorities or a bank guarantee issued by a nationalized bank for 10% of the tender amount, if the tender amount exceeds ` 3,00,000. The successful tenderer should execute an agreement in the prescribed format in a stamp paper worth ` 200 within 15 days from the date of intimation of acceptance of the tender after furnishing security deposit equal to 10% of the tender amount limited to maximum ` 2,00,000 .The tenderers quoting rates separately for timber, poles, billets and firewood shall not be entertained under any circumstances. Tender will be opened on 3-3-2017, 11 a.m. Details of tender are furnished below in the schedule.

SCHEDULE

Sl. No.	*Name of Forest Range*	*Name of Plantation with Extent*	*No. of trees (Nos.)*	*Details of produce and Estimated quantity*	*Name of depots to which the produces are to be delivered and quantity*	*Estimate Amount (Lakh)* `
1	Kannavam	1971 Teak and Soft wood Plantation, Nedumpoil	Teak 1854	Teak Timber—800M^3 Fire wood/billet—60MT Teak Poles—1460 Nos.	Timber to Government Timber Depot, Kannoth, Kolayad and Poles & Fire wood to Dumping Depot at Kuttappalam and changalagate	46.50

Earnest Money Deposit— ` 50,000.

Cost of tender form— ` 5,000.

Date and time from which tender forms will be available in the website—21-2-2017, 11 a. m.

Last date and time of submission of tender—27-2-2017, 3.30 p. m.

Date and time for opening of tender—3-3-2017, 11 a. m.

Period of completion—3 months from the date of agreement.

The quantities mentioned in the above table are approximate and on actual execution the quantities may vary. The quantity is approximate and there may be change in the depots to which materials is to be delivered. The estimate is subject to approval from Chief Conservator of Forests, Northern Circle, Kannur. The tenderer is bound to work down the entire trees marked in the plantation to the Depot/Depots as per the direction of the departmental staff. Penalty as per rule will be levied by the Forest Department from the tenderer, if any tree is unfelled or for the delay of transportation of timber in time. Undersigned reserves all rights for cancelling any work at any time without further intimation. All the prevailing conditions are applicable for this tender also.

Further details can be had from the office of the Divisional Forest Officer, Kannur, Phone—049 72704808 during office hours.

e-Government Procurement (e-GP)

Notice Inviting Tender for Works

No. KN-8315/16. *31st January 2017.*

1. Online tenders are invited from eligible "A" class contractors registered in the Forest Department in pursuance of G. O. (Ms.) No. 226/1981 (F) dated 16-12-1981 for working down timber as round logs and billets and firewood from the marked trees from the teak and soft wood plantation mentioned in the schedule below to the Depots and stacking at Depot site mentioned in the same schedule.
2. The conditions embodied in this notification form part and parcel of the agreement to be executed for work tendered for.
3. The tender documents (s), may be download free of cost from the e-Government Procurement (e-GP) website www.etenders.kerala.gov.in. No payment is required for downloading the tender documents from the above website: however a bid submission fee, as mentioned below in this document is required to be submitted along with online bid.
4. Only those bidders having a valid and active registration on the date of submission, shall submit bids online on the e-GP website. All bids shall be submitted online on the e-GP website only in the relevant envelop(s)/cover(s), as per the type of tender. No manual submission of bids shall be entertained for the tenders published through e-GP system under any circumstances.
5. The e-GP system shall not allow submission of bids online after the stipulated date & time. The bidder is advised to submit the bids well before the stipulated date & time to avoid any kind of network issues, traffic congestion etc. in this regard; the department shall not be responsible for any kind of such issues faced by the bidder.
6. Ineligible bidders who do not possess valid & active registration, on the date of bid submission, are strictly advised to refrain themselves from participating in this tender. If such instances are noticed, the same shall be treated as fake bidding by respective bidder and such bidder shall be blacklisted as per departmental rules in force.
7. The bidders, who submit their bids for this tender after digitally signing using their Digital Signature Certificate (DSC), accept that they have clearly understood and agreed the terms and conditions including the Form/Annexure of this tender.
8. Mention of price details at any place other than the designated place shall disqualify the bid and the bid shall be summarily rejected.

9. The items and sub-heads of works to be done are enumerated in the subjoined schedule. Unless otherwise specified, the tender must be for the whole or any individual work and part tenders are liable to rejection. A bidder may tender for more than one work within the EMD specified for each case, but shall not tender for any part of a work, unless specifically so required.

10. Tenderers should quote uniform percentage of the departmental estimate rate at which they can take up the work specified in the schedule both in figures and words. Fraction of one percent should not be quoted.

11. Tender duly signed using bidders Digital Signature Certificate shall be submitted online on e-GP website : www.etenders.kerala.gov.in before the time specified. The tender will be opened online at the office of the tender inviting authority on date and time specified, in the presence of those bidders or their authorized agents who wish to be present. In case it is not possible to open the tenders on the specified date due to any valid reason the revised time and date of opening of tenders will be published on e-GP website. The bidders shall check the e-GP website regularly for such updates.

    The total amount of each tender will be read out. There is no provision for correction of bids once submitted online. However, multiple bids can be submitted by the bidder, in case of corrections, till the last date & time of bid submission and the most recent/latest bid submitted before the stipulated date and time of bid submission shall only be considered by e-GP for further processing. Details of individual rates will be treated as confidential and will not be read out. The department shall not be responsible for any service delay in this regard.

12. Bidder must produce copies of solvency certificates clearly indicating to what extent they are solvent from the Tahsildar of Taluk where they reside, if required by the Department for verification during agreement execution. Otherwise 10% tax will be retained in each bill.

    The bidder must produce copy of recent return statement filed by the bidder before the appropriate income tax authority along with the necessary income tax documents, if required by the department for verification during agreement execution with PAN card. Otherwise 20% tax will be deducted. In case of proprietary or partnership firm, it will be necessary to submit certificates above mentioned for the proprietor or proprietors and for each of the partners as the case may be.

13. The lowest tender will ordinarily be accepted, provided the character and financial status of the tenderers are found satisfactory, but the authority competent to accept the tender reserves to himself the powers of accepting or rejecting any tender without assigning any reason therefore. There shall be no appeal against such action.

14. Rule notified as per G. O. (P)62/1976/AD dated 23-2-1976 and published in the Gazette dated 9-3-1976 shall be binding on any person who makes a written tender for the works.

15. The tender submitted by timber merchants, sale coupe contractors and other persons who are engaged in timber trade within the limits of the Forest Division in which working area is situated or by the adjacent Divisions will not be accepted.

16. The tenderers should have no relationship on any Government servant who is in charge of the work or who has any direct control over the work. Relationship in this case will mean father, mother, daughter, son, brother, sister, direct uncle, nephew, father-in-law, mother-in-law and the first cousin of the officers concerned.

17. Schedule of quantities, specifications of work to be done and conditions of contract to be entered into can be seen on the e-GP website. It shall be definitely understood that the Government does not accept any responsibility for the corrections or completeness of the schedule, that the schedule is liable to alteration by omissions, deductions or additions at the discretion of the competent Department Officer set forth in the conditions/of contract. The bidder will be however base this tender amount in the case of lump sum tender on the basis of those quantities etc.

18. Tender forms and general specifications can be downloaded free of cost from e-GP website. Tenders not submitted in such prescribed online format or submitted incomplete in any respect whatever such as unattested errors and corrections in rates, quantities, units or amounts (figures not expressed in words), totals of contract not entered etc. shall be summarily rejected.

19. The Earnest Money Deposit of the unsuccessful bidders will be refunded immediately after tabulating tenders keeping only the EMD of the Ll and L2 bidders. The EMD of the L2 bidder will also be refunded after award of contract/execution of agreement. The refund of amount to be made through the Bank as per XML file provided by the e-procurement system on the next working day from the date of generation of XML file and also provides confirmation to NIC on the same. The department is not responsible for any service delay in this regard.

20. Solicitors fee, if any, to be paid to the Law Officers of Government for scrutinizing or drawing up of agreements will be paid and the same recovered from the successful bidder.

21. Before submitting the tender, the tenderer, is expected to study and scrutinize all the conditions in this agreement to be executed, the draft of which can be had for perusal from the Divisional Forest Officer, Kannur on any working day during office hours. He should also be thorough about the field conditions, terrain, labour availability etc. No plea of ignorance of the agreement conditions and field conditions or no complaint regarding the said conditions received after putting in the tender shall be entertained on any account. A bonded agreement should be executed by the successful tenderer on the date of opening of tenders itself.

22. The successful tenderer shall before 15 days from the date of intimating confirmation of tender, furnish a security deposit of an amount equal to 10% of the total contract value limited to a maximum of ` 2,00,000 (Two lakh only) and execute an agreement on a Stamp Paper worth ` 200 in the approved form, the same of which can be had from the Divisional Forest Officer, Kannur for perusal. The security amount should be remitted in the Government Treasuries duly pledged to the Divisional Forest Officer, Kannur. If the security is not remitted and the agreement executed within the above said period, the work will automatically stand cancelled.

23. Failure to remit the security deposit and to execute the agreement, within the time specified in the condition 22 above, will lead to cancellation of the tender by the Divisional Forest Officer, and forfeiture to Government of the Earnest Money Deposit and security if any, deposited by the tenderer. The work will also be got done through other agencies at the risk and loss of the defaulter. The loss if any will be treated as arrears of public revenue and will be recovered from the defaulter under the provisions of Revenue Recovery Act or by any other legal means if not paid within a reasonable time specified by the Divisional Forest Officer. The defaulter however will not be entitled for gain, if any.

24. The tenderer should produce valid clearance certificate of Sales Tax, Income Tax and Agricultural Income Tax to the satisfaction of the Divisional Forest Officer before the final payment is made to him in case the contract value is of and above ` 5,000 (Five thousand).

25. The contractor shall not enter or send his employees into the working area mentioned in the schedule without previously obtaining a license for the purpose granted by the Divisional Forest Officer, Kannur. The contractor shall furnish a receipt to the Range Forest Officer, Kannavam for all the trees marked and entrusted to him for felling and collection. He shall be supplied with a surveyed map of the working area, the boundaries of which have been cleared and demarcated previously. He shall keep the boundaries of this area well cleared to a width of 2 (two) meters and shall keep all the cairns along the boundaries in tact throughout the currency of this contract.

26. The contractor shall fell all the marked trees entrusted to him except those trees which have been certified by the Divisional Forest Officer after his inspection as hollow, defective or impossible to be felled without causing serious damages to their stumps or to other trees standing nearby and collect all available timber, thereof. Billets obtainable from the teak and rose wood trees also should be collected.

27. The contractor shall see that marking numbers chiseled on the trees and the Departmental hammer marks affixed on the tree at the base and breast-height are not obliterated or defaced during the process of felling and conversion. If at any time the hammer mark or marking number is obliterated or defaced, he shall report the fact immediately to the Range Forest Officer, who shall renew the hammer mark of marking number as the case may be before the timber collected is removed from the stump site. The contractor shall not remove any timber or billets converted from a tree from its stumps site before all the pieces optioned from it are registered and hammer marked at both ends by the officer in charge or the felling area.

28. The contractor shall furnish to the said Divisional Forest Officer for approval a list showing the name of his agents, and other employees entered to the employed by the contractor for the supervision of the work in the contract area and no person not approved by the Divisional Forest Officer shall be employed by the contractor for the said work. Whenever the Divisional Forest Officer orders the removal of any of the contractor's employee from the contract area, Contractor shall immediately carry out the orders. The contractor shall not engage from this contract any person already engaged by the department for any other work.

29. In the case of working down round logs and firewood the contractor shall be bound to deliver all hardwood logs at the depot within three months, from the date of registration, softwood logs within 15 days from the date of felling and billets and firewood within 2 months from the date of registration or within the contract period whichever is earlier. If the delivery of the produce is not effected within the period originally fixed as above, the Divisional Forest Officer may grant extension for 30 days for delivery of hardwood. 15 days for softwood and 30 days for billets and firewood subject to a realization of penalty of ` 7/cum per month for hardwood ` 7/cum for softwood for 15 days and ` 2/MT per month for stacked billets and Firewood. 30 days further extension can be granted by the Chief Conservator of Forests, Northern Circle, Kannur with penalty of ` 14/cum per month and another 30 days by the Additional Principal Chief Conservator of Forests with penalty of ` 21/cum, if the periods fall within the original or the extended contract period.

All registered logs remaining undelivered after the expiry of said period will be taken charge of by the Forest Range Officer, and the contractor shall be liable to pay a fine ` 4/cum for such undelivered logs only and forfeit all claims to contract due thereon. The loss if any sustained by the Department due to deterioration on account of belated delivery or non-delivery of the timber will be made good from the contractor as assessed by the department. The contractor should obtain receipts for the logs delivered at the depot from the depot officer. Then only the contractor will be eligible for contract therefore. The contractor shall fell all the marked trees entrusted to him except those trees which have been certified by the Divisional Forest Officer after inspection as wholly defective or impossible to be felled without causing serious damages to their stems or to other trees standing nearby and collect all available timber thereof. For every marked trees left unfelled or felled but uncollected at the expiry of the contract period without proper authorization from the Divisional Forest Officer the contractor is liable to pay a penalty of ` 300 per tree, besides realization of value of timber of uncollected trees as per other conditions. The value of the logs at schedule rate if rendered useless or deteriorated will be realized from the contractor.

30. All timber, billets/firewood obtained from the marked trees shall be delivered at the depots specified in the schedule attached hither to within the period contract. In case of lack of sufficient space in the depots mentioned in schedule attached, the contractor is bound to work down timber to the depots decided by the Divisional Forest Officer, Kannur/Chief Conservator of Forests, Northern Circle, Kannur/Additional Principal Chief Conservator of Forests, Northern Region, Kozhikode/Principal Chief Conservator of Forests, Thiruvananthapuram/Government. In such case the bill amount payment will be paid at the rate fixed by the Divisional Forest Officer, Kannur/Chief Conservator of Forests (Northern Circle), Kannur/Additional Principal Chief Conservator of Forests, Northern Region, Kozhikode/Principal Chief Conservator of Forests Government for the additional distance. To this effect in a Codicil Agreement will be executed. The Contractor shall properly stack at the depot all the Billets/fire wood in places pointed out and in the manner directed by the depot Officer, who will then take measurements of the stock and give the Contractor receipt in the form prescribed within 24 hours of stacking the produce. The contractor shall be bound to accept the depot measurements of the timber, billets/fire wood as check measured by the Divisional Forest Officer or his gazetted assistant as correct and final.

31. The contractor shall ensure that the felling and collection, proceeds from the end of the coupe to the other end in an orderly and systematic manner and that all trees are felled as low as possible to the ground levels using saw at least on one side. All logs shall be cross cut with saw.

32. For all logs (Timber & Poles) and billets/firewood selling at rates less than the bill amount the bill amount payable to the contractor will be limited to the sale price.

33. If the contractor fails to undertake and complete the work within the specified time or if he leaves any item of work undone, the Divisional Forest Officer, at his discretion make other arrangements for carrying out the works left undone, either Departmentally or through other agencies at the risk and loss of the defaulting contractor and the loss if any, sustained by the Department on this account will be recovered from the

security deposit or from other assets of the defaulting contractor, as if such sums are arrears of Land Revenue under the provisions of Revenue Recovery Act in force in such other manner as the Government may deem fit.

34. If any amount becomes due to any workmen or mazdoor engaged by the contractor as per Workmen Compensation Act or as per provisions of labour or similar laws, such amounts shall be payable by the contractor.

35. (a) The contractor shall not make any damage to bridges or roads and private properties during collection and transport and during unloading logs and billets from lorries and he shall be liable of any such damages. The decision of the Government regarding the amount of compensation payable for the damages caused shall be final and binding on the contractor and the Government shall recover such damages from the contractor.

(b) If the damage caused is in respect of any road under the control of the Kerala State Electricity Board or Public Works Department, the amount of compensation payable for such damages will be assessed by the Forest Range Officer, concerned and the Assistant Engineer of the concerned Division of the Kerala State Electricity Board or Public Works Department and their decision being final and binding on the contractor. In such cases the contractor shall be liable to pay the damages to the Kerala State Electricity Board or Public Works Department and they shall recover such damages from the contractor.

36. The quantity mentioned in the schedule is only approximate and the contractor is bound to work down the full quantity of timber and firewood available from trees marked and entrusted to him.

37. The period of contract will be three months from the date of execution of agreement. No extension of the contract period shall ordinarily be granted. But if however the delay in completing the work in the contract area within the specified period in the schedule attached is due to circumstances beyond the control of the contractor, extension of time may be granted for one/two/three months by Divisional Forest Officer, Chief Conservator of Forests, Northern Circle, Kannur, Additional Principal Chief Conservator of Forests (NR), Kozhikode and Principal Chief Conservator of Forests, Thiruvananthapuram respectively but not exceeding a total period of 6 months subject to realization of penalties as mentioned below. If he fails to undertake and complete the work within the specified time, or if he leaves any item of work undone, the Divisional Forest Officer may, at his discretion, make other arrangements for carrying out the work left undone either departmentally or through other agencies at the risk and loss of the defaulting contractor, and loss if any sustained by the department on this agencies at the risk and loss of the defaulting contractor, and loss if any incurred by the department on this account will be recovered from the security or from other assets of the contractor through possible means and methods.

Penalty (A) ` 7/cum for the quantity of timber delivered at the depot during the first month of extension granted by the Divisional Forest Officer.

(B) ` 14/cum for the quantity of timber delivered at the depot during the period of extension granted by the Chief Conservator of Forests.

(C) ` 21/cum for the quantity of timber delivered at the depot during the period of extension granted by the Additional Principal Chief Conservator of Forests.

(D) In the same way for billets and Fire wood ` 2, 4, 6 for the period of extension granted by the Divisional Forest Officer, Kannur, Chief Conservator of Forests, Northern Circle, Kannur, Additional Principal Chief Conservator of Forests, Northern Region, Kozhikode respectively.

38. The contractor shall be responsible for the safety of contract area and safety of all timber, billets/firewood are collected by him from the marked trees entrusted to him until they are finally delivered at the prescribed Depots. If any of the logs/billets/firewood be burnt, lost rendered useless or otherwise destroyed before their delivery at depot their value calculated at the current schedule rate will be recovered from the contractor in the case of Teak and Rose wood logs, the value calculated at the highest sale rate for the species in the depot in which the timber is scheduled to be delivered obtained during the year prior to the date on which such timer is found lost but it shall be recovered from the contractor. In the case of billets/fire wood the value calculated at the schedule rate or average sale rate of the depot, whichever is higher will recovered. The above mentioned safety shall include safety of contract area from fire, theft and biotic interference.

39. The Divisional Forest Officer reserves to himself the power to eliminate any tree marked and entrusted to the contractor from felling if it is found during the course of the contract that timber obtainable from such trees have no reasonable market or by some other reasons and the contractor is not entitled to claim any compensation for such elimination.

40. (i) Payment will be based on actual measurement of each work and no basic rate will be followed. In any circumstance no part payment will be allowed before delivery of timber at depot. Payment for ancillary works like roads will be made only after completion of the whole works.

(ii) Ten percent of each bill will be withheld as retention amount which will be released after the connected logs are sold and the liability if any in respect of these logs with the contract is settled.

41. In case of works, the contract value which exceeds ` 10,000 (Rupees ten thousand), Income Tax at the rate prevailing time to time shall be deducted at each time when payments are made except in the case of non-resident contractors.

42. For working down logs, seignorage on vakka fibre calculated at one vakka drag rope, for every two cum or fraction thereof and grazing fee for one elephant for every two cubic metres or fraction thereof for timber will be recovered from the contractor on the actual quantity collected and Sales Tax on vakka charges as per the rules in force.

43. All timber the contractor is under obligation to deliver at the prescribed depots shall be transported to such depot only along the routes specified in the transport permit. If in the course of work it becomes necessary to deviate from the routes specified in the schedule, the contractor may be allowed to transport timber and firewood along the deviated routes, provided the Department is satisfied of the necessity for the deviation in the routes. In the case of such deviation in routes, the contractor will be eligible to get bill amount at the rates worked for those new routes minus tender reduction with prior sanction of the Chief Conservator of Forests. Quantity to be supplied to different Depots shall also be changed by the Divisional Forest Officer, with prior sanction from the Chief Conservator of Forests.

44. The contractor shall collect all timber available from the trees marked in the plantation within the said contract period as per the instructions issued by the Divisional Forest Officer, Kannur. If the collection is delayed the contractor will be liable to pay a penalty at the rate specified above for the timber for the belated period.

45. The contractor should achieve, show and register progress in working down timber.

46. If the rates quoted in the re-tender is more than quoted in the original tender the difference between them and the entire expenditure incidental in fixing up of re-tender including notification charges as assessed by the Divisional Forest Officer, Kannur will be recovered from the defaulting tenderer through any legal means including Revenue Recovery Act.

47. In case of re-tender of the work at the risk and loss of first tenderer the adjudicating/competent authority shall be Additional Principal Chief Conservator of Forests (Northern Region).

48. Further particulars can be had from the Divisional Forest Officer, Kannur on any working days during office hours.

49. The contractor should take every care to collect as much quantity of saleable timber as possible from marked trees.

50. All powers to make alteration if any required in the agreement condition shall be vested with Chief Conservator of Forests, Northern Circle, Kannur.

51. The VDA will not be paid for PWD items.

52. The VDA at the time of tender will only be allowed for other items.

53. The tenderer by submitting this document hereby undertake to carryout the work at the tendered rates quoted and to abide by the terms and conditions of the tender notice and draft agreement so on by them and also other Departmental rules and orders issued from time to time.

Divisional Forest Office,
Kannur Division,
Kannur.

SUNEEL PAMIDI, IFS,
Divisional Forest Officer.
(For and on behalf of the Governor of Kerala)